



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

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No. HSPCB/PR/2020/ 4483

Dated : 08.10.2020

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Road,
New Delhi.

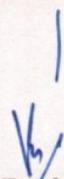
**Sub.- Report in compliance orders of Hon'ble NGT dated 30.10.2019
in the matter of Original Application No.851/2019 titled as
Sardar Gurdeep Singh, President Welfare Association, Sector-
18, Panipat & Others Versus State of Haryana.**

Ref.- Hon'ble NGT dated 30.10.2019 in the subject cited matter.

Kindly refer to the subject noted above, please find enclosed herewith the action taken report in compliance of the above mentioned Hon'ble NGT order dated 30.10.2019 in the matter of 851 of 2019 titled as Sardar Gurdeep Singh, President Welfare Association, Sector-18, Panipat & Others Versus State of Haryana.

It is requested to kindly accept the report and place before the Hon'ble Tribunal.

DA/As above


Regional Officer, HSPCB
Panipat Region
Nodal Agency as per
Hon'ble NGT order dated
30.10.2019

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SITTING AT NEW DELHI**

In

Original Application No.851 of 2019

IN THE MATTER OF:

Sardar Gurdeep Singh, President, RWA (Regd)

..... Applicant

Versus

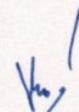
State of Haryana & ors.

..... Respondents

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FILED BY:


Kamaljit Singh,
Regional Officer, Nodal Officer
Haryana State Pollution Control Board,
SCO-55, Sector -25, Panipat, Haryana 132103


Date: 08/10/2020

Place: Panipat

**Action Taken Report in the OA No. 851/2019 titled as Sardar Gurdeep Singh, President,
RWA (Regd) Vs State of Haryana & ors.**

Background

The complaint has been made in the Hon'ble NGT regarding running of unauthorized factories in residential area of sector- 18, Haryana Sahari Vikas Paradhikaran, Panipat. As the Sector-18 was came into existence in 1997 and residential plots were allotted in 1998. The land for the Sector-18 was acquired by Govt. Agencies under section 4 in 1992 and some of the industries were running in Sector-18, the area of these industrial units was released under section 5-A in 1993. After that in 1995 section 6 was imposed and land has been acquired by HSVP on 28/02/1996 for the residential Sector-18. As per the content of the complaint the HSVP policy these released industries/factories were given a period of 10 years to relocate/shift these units and the released land was to be converted for residential purpose by 2006.

These units are involving in yarn manufacturing from waste rugs imported from overseas. These units are involving in dyeing/bleaching of waste rugs in their premises with the hazardous chemical and released the waste chemical water into ground water by deep borewells and contaminating the ground water.

Further, the factory owners has completely damage the green belt by cutting the healthy trees of green belt and made passage for heavy traffic to their factories in collusion with HSVP officials.

The said matter OA no. 851 of 2019 was listed before Hon'ble National Green Tribunal on 30.10.2019 and the operative part of Order is:

"Let the Deputy Commissioner, Panipat and HSPCB look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to the Tribunal."

Copy the order dated 30.10.2019 passed by Hon'ble NGT dated 30.10.2019 is attached as **Annexure-R1**.

In Compliance of the order passed by Hon'ble NGT, Principal Bench, New Delhi in OA No 851/2019 on 30.10.2019. The team of following officers was constituted by Deputy Commissioner, Panipat to submit the factual report regarding the running of industries in Sector-18 in HSV, Panipat for inspection of the units mentioned in the referred complaint:

- i. Commissioner, Municipal Corporation, Panipat.
- ii. District Town Planner, Planning, Panipat.
- iii. Estate Officer, HSVP, Panipat.
- iii. Regional Officer, HSPCB, Panipat

The methodology adopted by the joint team for investigating the matter:

- Obtaining information from the officer of HSVP regarding the status of units operating in sector-18, HSVP, Panipat.
- Obtaining information from the officer of DTP (Planning), Panipat regarding the status of units operating in sector-18, HSVP, Panipat.
- Obtaining information from the officer of Municipal Corporation, Panipat regarding the status of units operating in sector-18, HSVP, Panipat.

Observations found at site

1. M/s Longawal Spinning Mills, Sector-18, Panipat:

The unit M/s Longawal Spinning Mills, Sector-18, Panipat is a green category and engaged in weaving and spinning. The unit has obtained consent to operate from the HSPCB. As per the observations made by Joint team during inspection, the unit is not contributing to water or air pollution. The unit has installed one tubewell with submersible having motor with horse power 1.5 H.P. **The unit has not obtained permission from CGWB for extraction of ground water and the borewell has already been sealed by the team constituted by District Magistrate, Panipat.** The daily consumption of water is approximately 5 KLD. The unit has also drinking water supply connection with HSVP. The unit has obtained permission from Municipal Corporation, Panipat for manufacturing of shoddy yarn & rugs vide letter no. MCP/TL-29/2019-20 dated 21.05.2019. The land has not been acquired by HSVP as per letter issued by Estate Officer, Rohtak vide letter no. 3040 dated 29.11.2018.

2. M/s Loom Knits, Sector-18, Panipat:

The unit M/s Loom Knits, Sector-18, Panipat is a green category and engaged in weaving and spinning. The unit is operating in the name of Looms and Knots at present site. The unit has obtained consent to operate from the HSPCB. The unit has installed one tubewell with submersible having motor with horse power 5 H.P. **The unit has not obtained permission from CGWB for extraction of ground water and the borewell has already been sealed by the team constituted by District Magistrate, Panipat.** The daily consumption of water is approximately 2.5 KLD. The unit has also drinking water supply connection with HSVP. The unit has obtained permission from Municipal Corporation, Panipat for manufacturing of export for handloom vide letter no. MCP/TL-30/2019-20 dated 21.05.2019. The unit has taken the land on lease for the period of five years from 1.04.2019 to 31.03.2024 as per lease agreement submitted by the unit dated 08.08.2019. The land has not been acquired by HSVP as per letter issued by Estate Officer, Rohtak vide letter no. 3039 dated 29.11.2018.

3. M/s Geeta Spinning Mills, Sector-18, Panipat

The unit M/s Geeta Spinning Mills, Sector-18, Panipat is a green category and engaged in weaving and spinning. The unit has obtained consent to operate from the HSPCB. As per the observation the unit is not contributing to water or air pollution. The unit has installed one tubewell with submersible having motor with horse power

1.5 H.P. **The unit has not obtained permission from CGWB for extraction of ground water and the borewell has already been sealed by the team constituted by District Magistrate, Panipat.** The daily consumption of water is approximately 2 KLD. The unit has also drinking water supply connection with HSVP. The unit has obtained permission from Municipal Corporation, Panipat for manufacturing of shoddy yarn & rags vide letter no. MCP-TL-28/2019-20 dated 21.05.2019. The land has not been acquired by HSVP as per letter issued by Estate Officer, Panchkula vide letter no.3 dated 02.01.2006.

4. M/s Ashoka Spinning Mills, Sector-18, Panipat:

The unit M/s Ashoka Spinning Mills, Sector-18, Panipat is not in operation at site mentioned in complaint. It was found that unit M/s Aarav Textile was operating at present site. The unit is a white category engaged in stitching process only to manufacture handloom products. The unit is not required to obtain consent to operate from the HSPCB. As per the observation, the unit is not contributing to water or air pollution. The unit has installed one tubewell with submersible but the same is now not in use by the unit. The daily consumption of water is approximately 1 KLD. The unit has drinking water supply connection with HSVP. The land has not been acquired by HSVP as per letter issued by Estate Officer, Panchkula vide letter no. 3495 dated 20.05.2002. The borewell has already been sealed by the team constituted by District Magistrate, Panipat.

5. M/s Bhartiya Spinning Mill, Sector-18, Panipat:

The unit M/s Bhartiya Spinning Mill, Sector-18, Panipat is a green category and engaged in processing of waste cotton. **The unit has not obtained any consent to operate from the HSPCB. So, the unit has been closed by HSPCB on 04/10/2019.** The unit was provided one tubewell with submersible having motor with horse power 2 H.P. The borewell of the unit has been sealed.

6. M/s Lord Shiva Hand Spinning Mill, Sector-18, Panipat

The unit M/s Lord Shiva Hand Spinning Mill, Sector-18, Panipat is a green category and engaged in processing of waste cotton. **The unit has not obtained any consent to operate from the HSPCB. So, the unit has been closed by HSPCB on 04/10/2019.** The unit was provided one tubewell with submersible having motor with horse power 2 H.P. The borewell of the unit has been sealed.

7. M/s Kaushalya woollen Mills, Panipat:

The unit M/s Kaushalya woollen Mills, Panipat is not in operation at the site. The site is located in sector- 40, HSVP, Panipat instead of sector-18 as mentioned in the complaint. No manufacturing activity carried out by the unit at site. The unit M/s Kanahiya enterprises and S.K Trader are operating at the above site. This unit engaged in trading of waste cloth only and no manufacturing activity carried out by these units. The units are not required to obtain consent to operate from the HSPCB. The unit has installed one tubewell with submersible having motor with horse power 2 H.P. The use of ground water is being done for domestic purpose in the unit. **The unit has not obtained permission from CGWB for extraction of ground water**

and the borewell has already been sealed by the team constituted by District Magistrate, Panipat.

8. M/s Saraswati woollen Mills, Panipat:

The unit M/s Saraswati Woollen Mills, Panipat is not in operation at the site. The site is located in sector- 40, HSVP, Panipat instead of sector-18 as mentioned in the complaint. The unit M/s Birmi International, sector-40, HSVP, Panipat is operating at site. The unit is engaged in knitting of polyster yarn for manufacturing grey fabric. The knitting activity is not covered under consent management of the Board spinning of polyster and cutting of polar blankets. The unit has installed one tubewell with submersible having motor with horse power 3 H.P. **The unit has not obtained permission from CGWB for extraction of ground water and the borewell has already been sealed by the team constituted by District Magistrate, Panipat.**

9. M/s Jyoti Spinning Mills, Sector-18, Panipat:

The unit M/s Jyoti Spinning Mills, Sector-18, Panipat is not in operation at the site. The unit M/s Sawan K Motors Pvt Ltd is operating at the site mentioned engaged in sale and servicing of automobile. The unit is operating at the present site since 2007 and is operating based on regular consent to operate from the HSPCB. The unit covers under orange category. The unit has provided one tubewell with submersible having motor with horse power 3 H.P. The use of ground water is being done for washing of vehicle. **The unit has not obtained permission from CGWB for extraction of ground water and the borewell has already been sealed by the team constituted by District Magistrate, Panipat.** The daily consumption of water is approximately 6 KLD. Permission from Municipal Corporation for sale and service of automobile has been obtained by the unit. As per the license issued by Municipal Corporation, Panipat. Further, the unit is not carrying out any polluting activity at site.

10. M/s Prakash Spinning Mills, Sector-18, Panipat:

The unit M/s Prakash Spinning Mills, Sector-18, Panipat is not in operation at the site. The site has been leased out to M/s Pratham Textile engaged in manufacturing of cloth from Polyster. The unit has been closed by sealing plant & machinery by HSPCB.

11. M/s Ajanta Blankets, Sector- 13-17, Panipat

The unit M/s Ajanta Blankets, Sector- 13-17, Panipat is not in operation at the site. The site is located in sector- 13-17, HSVP, Panipat instead of sector-18 as mentioned in the complaint. It is a vacant plot and industrial shed constructed at this site has already been demolished by the unit.

12. M/s Anmol Spinners, Sector- 18, Panipat

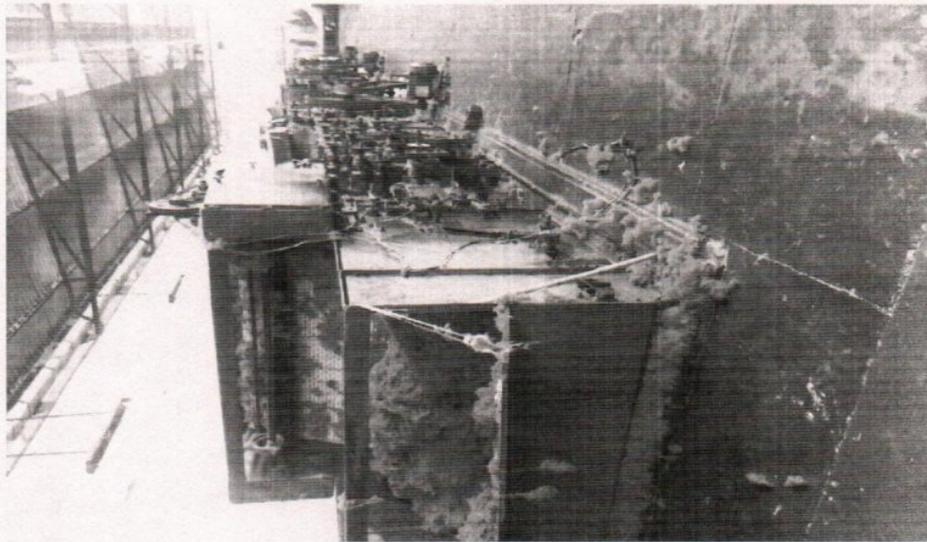
The unit M/s Anmol Spinners, Sector- 18, Panipat is a green category and engaged in weaving and spinning. The unit has obtained consent to operate from the HSPCB. The unit is not contributing to water or air pollution. The unit has installed one tubewell with submersible having motor with horse power 1.5 H.P. **The unit has not**

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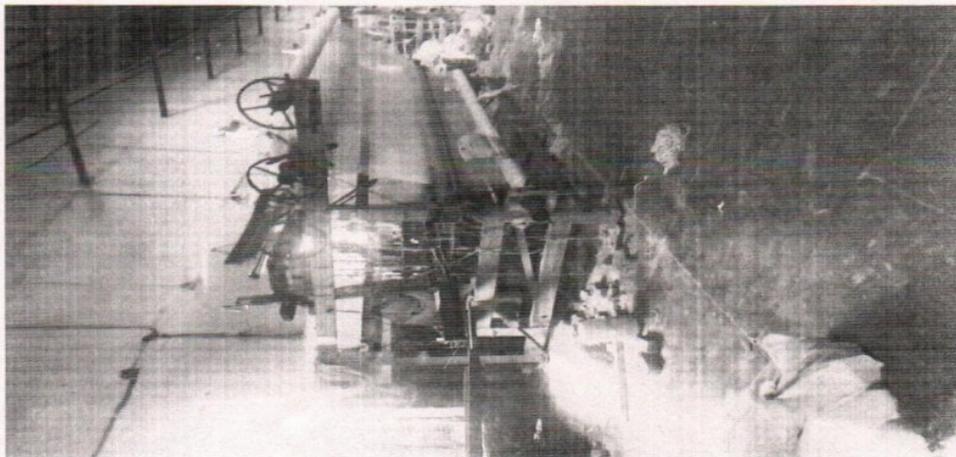
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obtained permission from CGWB for extraction of ground water. The daily consumption of water is approximately 1 KLD. The unit has also drinking water supply connection with HSVP. The unit has obtained permission from Municipal Corporation, Panipat for manufacturing of shoddy yarn & rugs vide letter no. MCP/TL-29/2019-20 dated 21.05.2019. The land has not been acquired by HSVP as per letter issued by Estate Officer, Rohtak vide letter no. 3040 dated 29.11.2018.

Some of the photographs collected during inspection at site showing process of the above units is shown in the photographs as under:



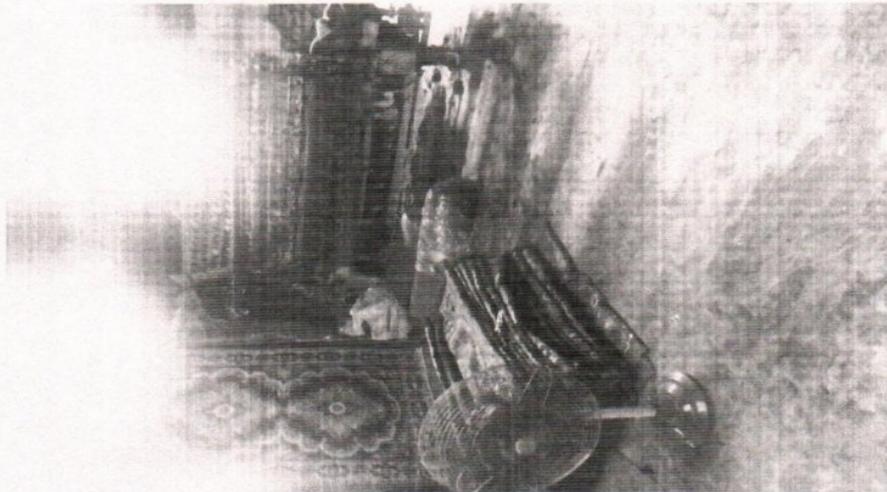
Unit M/s Longwal Spining Mills engaged in processing of waste rugs. No dyeing activity done at site.



Unit M/s Loom & knots, engaged in spinning process. No dyeing activity done at site.

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Unit M/s DSP Handloom installed Power looms. No dyeing activity found at site.

During inspection it was informed by the representative of units and also enquired from the official of HSVP that the building of these sites were constructed in the year around 1988-89. The land for residential sector- 18 was acquired by the HSVP in the year 1993-94. Since units in these buildings were already in operation therefore these building were excluded by HSVP from acquiring. Presently, these units come under the preview of Municipal Corporation, Panipat and Town and country Planning Department.

Relocation policy of Haryana Government, Urban Local Bodies Department

Haryana Urban Local Bodies Department has issued notification dated **20.07.2016** for relocation of industrial unit operating in residential area. As per point 8.5 of the notification the categorization for the purpose of relocation shall be for industrial units (For manufacturing) only. The categorization of shifting as per said notification is as under:

- 8.5.1 Red Category Industries- To be shifted with immediate effect by giving them six months time.
- 8.5.2 Orange Category Industries- To be shifted with immediate effect as in case red category, but if these units comply with the Pollution Control Norms, then they may be given two years of time for shifting to confirming areas.
- 8.5.3 Green Category Industries- These units may continue to be dealt with as per the existing provisions and norms of the Pollution Control Department and other relevant approvals from concerned authorities.
- 8.5.4 House Hold units- Attached list of manufacturing activities can continue in residential area provided they are not operating from HUDA sectors or other planned and approved residential colonies.
- 8.5.5 Only non hazardous and non-noxious industries having clearance from pollution Control Department shall be permitted to operate in residential areas.

Copy of notification is attached as **Annexure-R2**.

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The brief detailed of the units as mentioned in the complaint are given in table below:

Table 1

Sr. No.	Name of unit	Present operating status	Status of polluting activity	Category and status of consent to operate from HSVP	Status of ground water permission	Status of permission from Municipal Corporation and Town and Country Planning
1.	M/s Longowal Spinning Mill, Sector-18, Panipat	The unit is operating at present site.	No dyeing and bleaching activity done by the unit	Green category. Consent to operate obtained by the unit.	Permission from CGWA not obtained and borewell has been sealed on 27/01/2020	Permission from Municipal Corporation obtained
2.	M/s Looms Knots, Sector-18, Panipat	The unit is operating in the name of Looms and Knots	No dyeing and bleaching activity done by the unit	Green category. Consent to operate obtained by the unit.	Permission from CGWA not obtained and borewell has been sealed on 27/01/2020	Permission from Municipal Corporation obtained
3	M/s Geeta Spinning Mills, Sector-18, Panipat	The unit is operating at site	No dyeing and bleaching activity done by the unit	Green Category. Consent to operate obtained by the unit.	Permission from CGWA obtained and borewell has been sealed on 27/01/2020	Permission from Municipal Corporation obtained
4	M/s Ashoka Spinning Mill, Sector-18, Panipat	The unit is operating in the name of Aarav industry.	No dyeing and bleaching activity done by	White category. Consent to operate not required	The tubewell installed but not in use and borewell	Permission from Municipal Corporation obtained

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			the unit		has been sealed on 27/01/2020	
5	M/s Bhartiya Spinning Mill, Sector-18, Panipat	The unit was operating at site and closed by Board.	No dyeing and bleaching activity done by the unit	Green category. Consent to operate not obtained	Permission from CGWA not obtained and borewell has been sealed on 27/01/2020	Not required, as the unit has already been closed by Board.
6	M/s Lord shiva spinning Mill, Sector-18, Panipat	The unit was operating in the name of DSP Handloom and closed by HSPCB	No dyeing and bleaching activity done by the unit	Green Category. Consent to operate not obtained	Permission from CGWA not obtained and borewell has been sealed on 27/01/2020	Not required, as the unit has already been closed by Board
7	M/s Kaushalya woollen Mill, Sector-18, Panipat	The unit is operating in the name of Kanahiya enterprises and S K Traders	No dyeing and bleaching activity done by the unit	Not fall in any category of the Board. Consent to operate not required	Permission from CGWA not obtained and borewell has been sealed on 27/01/2020	Not required
8	M/s Saraswati woollen Mill, Sector-18, Panipat	The unit is operating in the name of Birmi international	No dyeing and bleaching activity done by the unit	The unit is engaged in knitting process which is not covered under consent management of the Board.	Permission from CGWA not obtained and borewell has been sealed on 27/01/2020	Not required
9	M/s Jyoti Spinning Mill, Sector-18, Panipat (Sawan K Motors	The unit is operating in the name Sawan K Motors	No dyeing and bleaching activity	Orange category (Washing and servicing of	Permission from CGWA not obtained and	Permission from Municipal Corporation obtained. As

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	Motors private limited operating at the existing site)	private limited	done by the unit	automobile). Consent to operate obtained by the unit.	borewell has been sealed on 27/01/2020	per the notification dated 18/12/2006 issued by Town & Country Planning Department, Govt. Of Haryana (Annexure-R/3), said unit falls under the local service industry i.e. servicing of automobiles can be operated in residential area. However, at present the unit has closed their polluting process at site. Only sale point has been provided.
10	M/s Prakash Spinning Mill, Sector-18, Panipat	The unit is existing in the name of Pratham Textile. The unit found closed by the team	No dyeing and bleaching activity done by the unit	Red Category. Consent to operate not obtained	Permission from CGWA not obtained	Not required
11	M/s Ajanta Blankets, Sector-18, Panipat	The unit is lying dismantled	No dyeing and bleaching	Lying abandoned. Not required	Not required	Not required

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			activity done by the unit			
12	M/s Anmol Spinners, Sector-18, Panipat	The unit is operating at site.	No dyeing and bleaching activity done by the unit	Green Category. Consent to operate not obtained	Permission from CGWA not obtained	Permission from Municipal Corporation obtained

Conclusion and Recommendation

1. That the units mentioned in the complaint are not involved in any dyeing and bleaching activity which may result into discharge of any effluent from the units. No illegal discharge of effluent was found during the time of inspection by the team.
2. That out of 11 units mentioned in the complaint 4 unit mentioned at serial no. 1,2, 3 and 12 of the above table viz. M/s Longwal Spinning Mill, M/s Looms Knots, M/s Geeta Spinning Mill and M/s Anmol Spinners are green category units and has obtained consent to operate from the Board. These units can be allowed to operate in the Municipal area as per notification 20.07.2016. The detail is as under:

M/s Longwal Spinning Mill, Sector-18, Panipat	No dyeing and bleaching activity done by the unit	Green category. Consent to operate obtained by the unit.	Permission from CGWA not obtained and borewell has been sealed	Permission from Municipal Corporation obtained
M/s Looms Knots, Sector-18, Panipat	No dyeing and bleaching activity done by the unit	Green category. Consent to operate obtained by the unit.	Permission from CGWA not obtained and borewell has been sealed	Permission from Municipal Corporation obtained
M/s Geeta Spinning Mills, Sector-18, Panipat	No dyeing and bleaching activity done by the unit	Green Category. Consent to operate obtained by the unit.	Permission from CGWA not obtained and borewell has been sealed	Permission from Municipal Corporation obtained
M/s Anmol Spinners, Sector-18, Panipat	No dyeing and bleaching activity done by the unit	Green Category. Consent to operate not obtained	Permission from CGWA not obtained	Permission from Municipal Corporation obtained

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3. The unit at serial no. 5, and 6 viz. **M/s Bhartiya Spinning Mill and M/s Lord shiva spinning Mill**, of the above table are green category unit and have not obtained consent to operate from the HSPCB and also no permission from Municipal Corporation has been obtained. The both units have been closed by the Board and borewell of both units has been sealed.

M/s Bhartiya Spinning Mill, Sector-18, Panipat	No dyeing and bleaching activity done by the unit	Green category. Consent to operate not obtained and unit has been sealed by the Board	Permission from CGWA not obtained and borewell sealed on 27/01/2020	Permission from Municipal Corporation not obtained
M/s Lord shiva spinning Mill, Sector-18, Panipat (Operating in the name of DSP Handloom)	No dyeing and bleaching activity done by the unit	Green Category. Consent to operate not obtained and unit has been sealed by the Board	Permission from CGWA not obtained and borewell sealed on 27/01/2020	Permission from Municipal Corporation not obtained

4. That the unit mentioned at serial no 4, 7, 8 and 11 are not required to obtain consent to operate from HSPCB as these units are white category units and not covered under consent management of the Board. The detail of these units are as under:

M/s Ashoka Spinning Mill, Sector-18, Panipat	The unit is operating in the name of Aarav industry.	No dyeing and bleaching activity done by the unit	White category. Consent to operate not required	Permission from Municipal Corporation obtained
M/s Kaushalya woollen Mill, Sector-18, Panipat	The unit is operating in the name of Kanahiya enterprises and S K Traders	No dyeing and bleaching activity done by the unit	Not fall in any category of the Board. Consent to operate not required	Permission from town and country Planning Department not obtained
M/s Saraswati woollen Mill, Sector-18, Panipat	The unit is operating in the name of Birmi international	No dyeing and bleaching activity done by the unit	The unit is engaged in knitting process which is not covered under consent	Permission from town and country Planning Department not obtained

			management of the Board.	
M/s Ajanta Blankets, Sector-18, Panipat	The unit is lying dismantled	No dyeing and bleaching activity done by the unit	Lying abandoned. Not required	Not required

5. That the unit mentioned at serial no. 9 i.e. M/s Jyoti Spinning mill is operating in the name of M/S Sawan K Motors Pvt Ltd was engaged in sale and services of Hyundai cars. The unit has obtained consent to operate from HSPCB. The unit has closed its polluting process at site. Only the sale point has been provided at site presently and now unit is non-polluting in nature. Further, as per the notification dated 18/12/2006 issued by Town & Country Planning Department, Govt. Of Haryana (**Annexure-R/3**). The said unit falls under the local service industry i.e. servicing of automobiles can be operated in residential area.
6. That the unit mentioned at serial no 10 of the table 1 is existing in the name of **M/s Pratham Textile**. The unit is a red category unit and has already been closed by the Board.
7. That the municipal corporation, Panipat has submitted the detailed status regarding the industries operating in Sector-18. Copy of letter is attached as **Annexure-R4**.
8. That the units mentioned at Sr. No.1 to 12 are not involving in any type of bleaching or dyeing process within their premises and no source of contamination of ground water is being present at site as per the underground water sample report submitted by the Central Ground Water Authority, Chandigarh in OA No.621 of 2019.
9. That since the complaint has been made by complainant regarding ground water contamination, neither fit for consumption of human being & animals as alleged in the complainant, therefore ground water sample has already been collected to assess the ground water quality. As per results of the ground water samples received from CGWB, The ground water of the area under reference is not contaminated. The units referred in the present matter; do not seem to contribute towards quality of ground water.
10. That the complainant has claimed that the green belt has been damaged and passage for the heavy vehicles. The officers of the HSVP have intimated that the service road has been constructed as per the revised plan vide Endst.No.CTP/STP/7070 dated 03/08/2009 Near Loom & Knotts Factory and area of green belt is not disturbed. The reply of HSVP, Panipat has been enclosed as **Annexure-R/5**.
11. That the District Magistrate, Panipat has imposed the Environmental Compensation for the illegal ground water extraction of Rs.34,97,440/- on 09 No. of units mentioned above in Table No.1 and total amount of Rs.400,660/- has been recovered as

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Environmental Compensation from 03 No. of units. The recovery of pending Environmental Compensation is under process.

The brief detailed of the Environmental Compensation imposed and Environmental Compensation recovered from the units is given below:-

Table 1

Sr. No.	Name of unit	Use of ground water	Status of Environmental Compensation	Status of deposition of Environmental Compensation
1.	M/s Longwal Spinning Mill, Sector-18, Panipat	Domestic use (5m ³ /day already submitted in report)	Imposed by District Magistrate, Panipat vide No.441/MB dated 20/02/2020 of Rs.6,96,800/-	Recovery of Environmental Compensation is under process.
2.	M/s Looms Knots, Sector-18, Panipat	Domestic use (2.5m ³ /day already submitted in report)	Imposed by District Magistrate, Panipat vide No.442/MB dated 20/02/2020 of Rs.3,48,400/-	The Environmental Compensation of Rs.87,100/- has been deposited by the unit.
3	M/s Geeta Spinning Mills, Sector-18, Panipat	Domestic use (2m ³ /day already submitted in report)	Imposed by District Magistrate, Panipat vide No.450/MB dated 20/02/2020 of Rs.2,78,720/-	The Environmental Compensation of Rs.2,78,720/- has been deposited by the unit.
4	M/s Ashoka Spinning Mill, Sector-18, Panipat	Domestic use (1m ³ /day already submitted in report)	Imposed by District Magistrate, Panipat vide No.444/MB dated 20/02/2020 of Rs.1,39,360/-	The Environmental Compensation of Rs.34,840/- has been deposited by the unit.
5	M/s Bhartiya Spinning Mill, Sector-18, Panipat	Domestic use (1m ³ /day already submitted in report)	Imposed by District Magistrate, Panipat vide No.443/MB dated 20/02/2020 of Rs.1,30,320/-	Recovery of Environmental Compensation is under process.
6	M/s DSP Handloom (In the premises of Lord Shiva Spinning Mill), Sector-18, Panipat	Domestic use (2m ³ /day already submitted in report)	Imposed by District Magistrate, Panipat vide No.446/MB dated 20/02/2020 of Rs.2,60,640/-	Recovery of Environmental Compensation is under process.
7	M/s Kaushalya woollen Mill, Sector-18, Panipat	Domestic use (2m ³ /day already submitted in report)	Imposed by District Magistrate, Panipat vide No.445/MB dated 20/02/2020 of Rs.2,78,720/-	Recovery of Environmental Compensation is under process.
8	M/s Saraswati woollen Mill, Sector-18, Panipat	Domestic use (3m ³ /day already submitted in report)	Imposed by District Magistrate, Panipat vide No.449/MB dated 20/02/2020 of Rs.4,18,080/-	Recovery of Environmental Compensation is under process.
9	M/s Jyoti Spinning Mill, Sector-18, Panipat (Sawan K Motors private limited operating at the existing site as Service	(i) Domestic use (0.5m ³ /day) (ii) Industrial use (6.5m ³ /day already	Imposed by District Magistrate, Panipat vide No.447/MB dated 20/02/2020 of Rs.8,76,720/- for industrial use and vide No.448/MB dated	Recovery of Environmental Compensation is under process.

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	Station)	submitted in report)	20/02/2020 Rs.69,680/-	of	
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It is humbly submitted that issues raised in the present OA have been dealt with by this Hon'ble Tribunal in OA No.621/2019 which has been disposed of by this Hon'ble Tribunal after considering the report dated 12.07.2020 (**Annexure-R/6**).


Kamaljit Singh,
Regional Officer, Nodal Officer
Haryana State Pollution Control Board,
SCO-55, Sector -25, Panipat, Haryana 132103



Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 851/2019

S. Gurdeep Singh, President's Welfare Association,
Sector-18, HUDA, Panipat & Ors.

Applicant(s)

Versus

State of Haryana

Respondent(s)

Date of hearing: 30.10.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER

Application is registered based on a complaint received by post

ORDER

Grievance in this application is against illegal operation of spinning mills manufacturing yarns from waste rugs imported from overseas. In the process, dye and bleach are released into water bodies.

Let the Deputy Commissioner, Panipat and Haryana State Pollution Control Board (State PCB) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal within one month from the date of receipt of copy of this order by e-mail at judicial-ngt@gov.in. The State PCB will be the nodal agency for coordination and compliance.

A copy of this order, along with complaint, be sent to the Deputy Commissioner, Panipat and State PCB by e-mail for compliance.

Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010.

List for further consideration on 07.02.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Satyawan Singh Garbyal, EM

October 30, 2019
Original Application No. 851/2019
A

शहरी स्थानीय
निकाय निदेशालय
हरियाणा



DIRECTORATE OF URBAN
LOCAL BODIES
HARYANA

प्ले स 11-14 सेक्टर 4, पंचकुला, हरियाणा
Box No. 11-14 Sector 4, Panchkula, Haryana

Tel.: +91 172 2570020 ; Fax: +91 172 2570021
website: www.ulbhry.gov.in ; email: dulbhry@hrynlb.in

To

The Principal Secretary to Govt. Haryana,
Industries Department

The Principal Secretary to Govt. Haryana,
Environment Department

The Director General,
Town and Country Planning Department, Haryana

The Chief Administrator,
Haryana Urban Development Authority

The Managing Director,
HSIIDC, Panchkula

The Commissioner,
Municipal Corporation, Gurgaon

The Commissioner,
Municipal Corporation, Faridabad

Memo no. DULB/CTP/TP/A2/2016/ 5534-40
Dated: 04/8/16

Subject: Relocation Policy for shifting of Industrial Units operating from residential areas (CWP no. 11226 of 2013 (O&M) titled as Progress Industries Vs State of Haryana and others.

1. Please refer to this office memo no. 53/50/2015-5CI dated 20.3.2015 vide which the committee for formulation of Relocation Policy for shifting of Industrial Units operating from residential area was constituted. (copy enclosed for ready reference)
2. I, have been directed to inform that the Relocation Policy for shifting of Industrial units operating from residential areas has been notified vide notification no. 2/29/2016-R-II dated 20th July, 2016. The copy of the same is enclosed with request to take the necessary action on the points of the policy related to your Department and send the action taken report to this office as this case is listed for 4.10.2016 and the status report regarding implementation of this policy is to be submitted before the Hon'ble High Court.

D.A: As enclosed

(Sunil Verma)
Assistant Town Planner,
for Director Urban Local Bodies,
Haryana, Panchkula

Endst. No. DULB/CTP/TP/A2/2016/ 5541-71 dated: 04/8/16

A copy of the above is forwarded alongwith the copy of the notified policy to the following with request to carry out survey regarding number of Red,

Orange, Green and House Hold Units located within the residential and send the action taken on these industries/ unit as per the clause no. 8.5 of the policy.

- i. All the Commissioners of the Municipal Corporations of Haryana State
- ii. All the Deputy Commissioners in the State

(Sunil Verma)

Assistant Town Planner,
for Director Urban Local Bodies,
Haryana, Panchkula.

CC:

1. PS to CS, Haryana for kind information of Chief Secretary, Haryana
2. PS to PS, ULB for kind information of Principal Secretary to Govt. Haryana, Urban Local Bodies, Haryana, Chandigarh
3. PA to DULB for kind information of Director, Urban Local Bodies, Haryana, Panchkula

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**Haryana Government
Urban Local Bodies Department
Notification**

Dated : 20th, July, 2016

No. 2/29/2016-R-II, In exercise of the power conferred by Section 398 (2) (a) of the Haryana Municipal Corporation Act, 1994 and power conferred by Section 250 (a) of Haryana Municipal Act, 1973, the Governor of Haryana hereby directs for the information of general public the following Relocation Policy for shifting of Industries operating in the Residential Areas.

1. Introduction/Background:-

The formulation of the re-location policy has been necessitated consequent to orders of Hon'ble High Court in CWP No. 11226 of 2013 (O & M) titled as Progress Industries v/s State of Haryana and others. The court issued directions to the State for framing a policy for shifting the industrial units operating in the residential areas.

2. Operative part of the order of the High Court:-

The above mentioned Civil Writ Petition alongwith other CWP Nos. 13134 to 13140 of 2013 were listed together for hearing and disposed of by a common judgment titled as CWP No.11226 of 2013 (O&M) titled as Progress Industries Vs. State of Haryana and others on dated 9.07.2014. All the aforementioned 8 writ petitions preferred by the petitioner(s) originated due to the closure of the factories by the respondents (Joint Commissioner, Municipal Corporation, Ballabgarh and Faridabad) on the ground that they were running in notified residential area localities and such industrial activities could not be permitted in violation of the notified zoning/master plan.

In addition to above, there was another prayer with regard to framing of policy for shifting such units from the residential area. It was felt that it was dire need of the day not only in the interest of public at large, but also in the interest of the industrial units and in addition, this would avoid unnecessary litigation. It was, therefore, directed that the Government shall do the needful after giving due publicity and after hearing all concerned.

First part of the order of the court pertains to the shifting of the manufacturing units out of the residential areas in case not permitted under the Municipal Committee Act and units in contravention of the municipal laws. The Hon'ble High Court mandated that there should be a non-discriminatory treatment of the manufacturing units operating in the residential areas in the municipal limits. Therefore, the policy needs to apply uniformly in all such similarly situated cases.

The second part of the order of the Hon'ble High Court refers to the running of the dangerous and hazardous factories specifically the pollution causing units. For the purpose of making policy recommendations, both have been considered.

3. Constitution of Committee:-

In pursuance of order dated 24.02.2015, Sh. Depinder Singh Dhosi, Chief Secretary, Haryana and Sh. S.N. Roy, Principal Secretary to Government, Haryana, Urban Local Bodies Department assured that they will make efforts to frame the policy for the entire State of Haryana and they will also direct the Pollution Control Board to identify the polluting industries and their categories. They assured the Hon'ble High Court that the requisite policy will be framed within four months. Affidavit filed by Sh. Roy in Court was taken on record.

Since framing of a State Level Policy for shifting of industries from the residential areas is a major policy decision, involving different departments, therefore Chief Secretary of Govt. Haryana approved the Constitution of the following committee, for formulating the policy:-

Urban Local Bodies Department, Haryana

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1.	Principal Secretary to Govt. Haryana, Industries Department	Chairman
2.	Principal Secretary to Govt. Haryana, Urban Local Bodies Dept.	Member
3.	Principal Secretary to Govt. Haryana, Environment Dept.	-do-
4.	Director General, Town and Country Planning Dept. Haryana	-do-
5.	Chief administrator, HUDA	-do-
6.	Managing Director, HSIIDC	-do-
7.	Director, Urban Local Bodies, Haryana	-do-
8.	Commissioner, Municipal Corporation, Faridabad	-do-
9.	Commissioner, Municipal Corporation, Gurgaon	-do-

The committee was required to formulate the policy and notify the same before the next date of hearing, which was 15.07.2015.

The committee observed in its first meeting that a similar exercise of relocation of industrial units from the residential areas was implemented by the State of Delhi ensuing an order of the Hon'ble Supreme Court of India. The policy of Delhi, since it was approved by the highest court of India, was taken as the reference document for the preparation of the policy for Haryana State.

4. Relocation of Industry in Delhi:-

A similar exercise arising out of a Supreme Court Order was implemented in the capital city of Delhi, where appx. 1,29,000 units that employed nearly 14, 40,000 workers were identified for relocation from residential areas. The committee decided that it will be instructive and useful to study the case of Delhi in some detail and draw lessons from the same for the purpose of making policy recommendation in the instant case especially in view of the fact that the highest court of the country had seen and ratified the policy prescriptions in case of Delhi.

The Hon'ble Supreme Court, vide Judgment dated 7th May, 2004 delivered in the matter of closure/shifting of unauthorized industrial activities in Delhi in residential/non-conforming areas, had passed certain directions in Writ Petition (Civil) No. 4677 of 1985 titled "M.C. Mehta Vs. Union of India & Others" which inter-alia included :-

4.1 "All Industrial units that have come up in residential/non-conforming areas in Delhi on or after 1st August 1990 shall close down and stop operating as per the following schedule:-

- 4.1.1 Industrial units pertaining to extensive (Extensive Industries have been classified as 'F' Category, Extensive industries include Auto parts, castings, acid, chemicals, paint, varnish etc.) industries within a period of four month;
- 4.1.2 Industrial units pertaining to light and service industries within five months;
- 4.1.3 Impermissible household industries within six months and
- 4.1.4 6,000 industrial units on waiting list for allotment of industrial plots within 18 months.
- 4.1.5 House Hold units that have been classified as per the attached list may continue to operate from the residential areas".

In case of Delhi, 122 household industrial activities were allowed to operate in the residential areas after obtaining necessary licenses from the relevant authority.

5. Consultation Committee-Stake Holder Comments:-

In compliance of the court order a committee for the purpose of policy formulation was constituted and after due deliberations with various experts and stake holders has attempted to address the

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Issue. Keeping in view the spirit of the order of Hon'ble Court, the committee formed under the chairmanship of the Principal Secretary Industries met every 15 days and held extensive consultative sessions to formulate a rational and practically implementable policy. A total of seven meetings were held with various stake holders at Chandigarh and Delhi to consider diverse viewpoints regarding shifting and relocation of industry.

6. Representations of the Industrial Associations:-

Industries Association of Jagadhri had in the year 2000 and later in the year 2005 given representations to the Director Town and Country Planning to recognize the typical nature of industrial activity of the Jagadhri town. During the publishing of the draft development plans, the Department was urged to declare the town as an industrial town and identify / allocate larger geographic areas for the manufacturing units and declare certain industry occupied areas as industrial zones, as major industrial activity was prevalent in those areas and it was not possible to distinguish between residential and industrial activity areas, as both co-existed.

6.1 Deliberations with Jagadhri Metal Association:-

During the deliberations, the representative of industrial units, broadly agreed that industrial units falling under the red category should be closed or shifted from the residential area. The units falling under orange category should be allowed to continue subject to compliance of rules and procedures and stipulations of Haryana State, Water and Air Pollution Control Board as well as other authorities of the State Government. The units falling under the Green category should be exempted from shifting as per the court order. The industry representatives were of views that the residential area wherein industrial units have occupation of more than 70% physical/ geographic area, (eg: Faridabad has a number of such industries occupied areas) should be declared/considered as industrial zone in-situ.

7. Inter Departmental Consultations:-

Inter Departmental consultations were held with Departments of Labour, HUDA, Urban Local Bodies and Town & Country Planning Department and the comments thereof alongwith counter comments of Department of Industries are given at Annexure -A.

8. Policy Recommendations:-

The following norms shall be followed with regard relocation of Industrial units working in residential areas:-

- 8.1 Clusters of Industrial concentration in controlled area pockets delineated as "residential areas" in the development plans, having more than 70% plotted geographic area within the cluster under industrial activity/use would be considered for regularization on the basis of actual surveys after review of the development plans by following the due procedure prescribed under the Act.
- 8.2 The due process shall diligently be followed before reviewing the development Plan by inviting comments from the general public on the draft need to be followed strictly in such a situation before modifying and revising the development plan.
- 8.3 In case a decision is taken to modify the land use and the development plan, the necessary provision with respect to charging of fees, prescription of zoning etc. need to be mandated accordingly.
- 8.4 Some Departments i.e. ULB, T& CP, Labour and Haryana State Pollution Control Board have opposed the idea of regularization of industrial colonies operating from the residential area, a conscious view needs to be taken whether a larger public interest would be served by shifting such a large number of industrial units enmass or they be retained by modifying the development plan, especially the areas, where the current existing land use is determined

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after conduct of actual survey on the ground (Ground Truthing exercise) and found to be predominantly industrial as mentioned above, although the area is earmarked as residential.

8.5 Categorization for the purposes of Relocation;

The following categorization for the purposes of relocation shall be for industrial units (for manufacturing industries) only.

- 8.5.1 Red category Industries-To be shifted with immediate effect by giving them six months time.
- 8.5.2 Orange category Industries-To be shifted with immediate effect as in case of red category, but if these units comply with Pollution Control Norms, then they may be given two years of time to shift to conforming areas.
- 8.5.3 Green category Industries-These units may continue to be dealt with as per the existing provisions and norms of the Pollution Control Department and other relevant approvals from the concerned authorities.
- 8.5.4 House Hold Units-Attached list of manufacturing activities can continue in residential areas provided they are not operating from HUDA sectors or other planned and approved residential colonies.
- 8.5.5 Only non-hazardous and non-noxious industries having clearance from Pollution Control Department shall be permitted to operate from the residential areas.

8.6 Facilitation for shifting of Industry to conforming Industrial Zones:-

The State Government shall facilitate shifting/relocation of Industrial units to the conforming areas. In case of short fall of the industrial zone space, additional zones shall be identified and notified by the Department of Town & Country Planning Department / Urban and Local Bodies as per their respective mandates, in consultation with the Dept of Industries. Accordingly existing/new Development Plans shall be marked on map and the designated industrial zones shall be earmarked as the new hub of manufacturing.

- 8.6.1 Keeping in view the demographics, the social & economic impact on the shifting of industry from the residential areas, a phased but time bound shifting is planned.
- 8.6.2 State shall identify and notify zones and areas for the industry.
- 8.6.3 State shall facilitate the Change of land use for the mass scale shifting and relocation of the industry to conforming zones. The new Haryana Enterprises Promotion Policy-2015 envisages 31 blocks as No CLU zones and 75 Blocks as Auto CLU zones for the purpose of establishing Industries. These provisions of the policy can be fruitfully utilized for the shifting units out of residential areas.
- 8.6.4 Modernization and technological up-gradation shall also be encouraged and incentivized.
- 8.6.5 Green and clean technology adoption as provisioned in the new Enterprises policy shall be incentivized.
- 8.6.6 Applicable norms with regard to pollution control shall be enforced.
- 8.6.7 Suitable incentives and other measures, for shifting and relocation of industrial units not conforming to the land use norms shall be provided as per the provisions of the new Enterprises Promotion Policy.

8.6.8 Tiny industries operating from the residential area that are non hazardous and cottage industries are meant to augment family incomes of the poor/lower middle class of society shall be identified and permitted to operate.

9. Future Plan and prescription:-

- 9.1 To take specific measures to encourage cluster based industrial infrastructure.
- 9.2. Pollution norms shall be strictly enforced in the residential areas. Zero tolerance shall be enforced for effluent air and noise pollution.
- 9.3 In order to prevent re-occurrences of such non conformance, geo referenced smart card linked to filing EM-2 shall be made a mandatory instrument for availing incentives. These cards shall be made by empanelled agencies on a chargeable basis on PPP mode. The recent introduction of UAM (Udyog Aadhar Memorandum) by Ministry of MSME can also be adopted for this purpose.

10. Implementation and Monitoring:-

Since, majority of units to be impacted by this policy are located within Municipal limits in different towns of the State, for effective implementation of the policy for relocation of the Industry already running in residential area of the District, a committee under the chairmanship of Commissioner, Municipal Corporation and where Municipal Corporation is not existing of Deputy Commissioner will be constituted with the following members:-

1.	Commissioner, Municipal Corporation/ Deputy Commissioner	Chairman
2.	District Town Planner of the concerned District	Member
3.	Estate Officer , HUDA of the concerned District	Member
4.	Estate Officer of HSIIDC of the concerned District.	Member
5.	Secretary, Municipal Committee of the concerned District	Member
6.	RO, Pollution Control Board of the concerned District.	Member
7.	Joint/Deputy Director/ DIC of the concerned District.	Member Secretary

10.1 A Monitoring mechanism shall be put in place to ensure that the re-location policy is implemented in the letter and spirit.

11. Revoking earlier permissions:-

All other permissions, licenses, consents for the purpose of the manufacturing/conducting business for the Red and Orange units shall stand revoked from the respective dates of end of the period mentioned in para 8.5.1 and 8.5.2 beginning from the date of notification of this policy.

12. House Hold Industry:-

The traditional house hold industry that has been operating from the residential areas of the old towns, within the MC limits shall be permitted to operate. The same shall however, not be applicable to HUDA and other planned and approved residential colonies as these are governed by their own Acts, Rules and Bylaws. A list of house hold Industries and showing the permissible activities and the negative list of Industries is enclosed herewith.

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Annexure-A

Draft Relocation Policy	Comments of the concerned department	Comments of the Industries Department.
<p>Labour Department's, Rules pertaining to Registration and Licensing of Factories</p>	<p>LABOUR DEPARTMENT, HARYANA;</p> <p>It is submitted that under the Factories Act, 1948, the location of a factory in a residential area is objectionable because of the inherent risk and accordingly under section 6(1)(aa) of the said Act read with Rule 3 of the rules there under, it is mandatory to obtain the prior permission in writing of the State Government or the Chief Inspector, for the site on which the factory is to be situated. The relevant part of the rule is reproduced below for convenience:-</p> <p>Section-6 (1) "Approval, Licensing and Registration of Factories,-</p> <p>(1) The State Government may make rules,-</p> <p>(aa) requiring, the previous permission in writing of the State Government or the Chief Inspector for the site on which the factory is to be situated and for the construction or extension of any factory or class or description of factories.</p> <p>Rule-3[Submission of Plans of Factories [Section 6(1)]</p> <p>The State Government or the Chief Inspector may require, for the purposes of the Act submission on the date of commencement of the Act or which has not been constructed or extended since then.</p> <p>In view of the provisions of law stated above, the department allows the registration and licensing of factory only on production of NOC/CLU/Allotment of Land from the competent authority (Local Authority). <u>Therefore, the department is very much in agreement with the provision in the draft policy that the industries in the residential areas should be shifted in a structured manner to ensure compliance of the law.</u></p>	<p>The Labour Department is in agreement with the provisions of the Relocation Policy.</p>
<p>Chapter 10.1 of the Proposed Relocation Policy</p>	<p>HARYANA URBAN DEVELOPMENT AUTHORITY (HUDA);</p> <p>It is intimated that this office has already informed to your office vide this office memo no.A-4 (VKS)-UB-2015/13058 dated 13.07.2015 that this office agrees with the provisions made in the draft policy as the matter mainly pertains to ULB and Town & Country Planning Departments. Besides, in the draft policy under chapter 10.1 it has already been mentioned that no other activity be permitted in HUDA sectors other than that allowed in the HUDA Act.</p>	<p>HUDA is in concurrence with the provisions of the relocation Policy</p>

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Draft Relocation Policy	Comments of the concerned department	Comments of the Industries Department.
<p>Chapter-10- Regulation of Clusters of Industrial Concentration in Controlled Areas.</p>	<p>URBAN LOCAL BODIES, HARYANA;</p> <p>The Draft Relocation Policy has been examined. This department agrees with the proposals made in the draft policy.</p>	<p>-No Comments-</p>
<p>Chapter 8.3 Industry that manufacturers for the consumption of the immediate local area may continue to operate no solid fuel is used.</p>	<p>TOWN AND COUNTRY PLANNING</p> <p>Industry that manufacturers for the consumption of the immediate local area (only local service industries like Atta Chakki, Bakery, Vehicle repairing shop) may continue to operate, provided no solid fuel is used.</p>	<p>The comment is in agreement with the provisions of the proposed relocation policy and its exhaustive list of house hold.</p>
<p>Chapter 10.1</p> <p>Regularization of clusters of Industrial Concentration in controlled areas:-</p> <p>Cluster of industrial concentration in controlled area pockets having more than 70% plots within the cluster under industrial activity/use shall be considered for regularization on the basis of actual surveys after review of the development plans by following the due procedure prescribed under the act.</p> <p>The due diligence and process followed before reviewing the development plan by inviting comments from the general public on the draft need to be followed scrupulously in such a situation before modifying and revising the development plan.</p>	<p>This Department is not agreed with the suggestions that where 70% industries are located in the residential sectors, they should be declared as industrial zone. Even during the discussion in a meeting held on 07.05.2015, it was clearly pointed out by the DGTCP that proposal for declaring industrial zone is not feasible because the residents who have constructed their dwelling units and living in the same shall file objections and may even go to Court because they have constructed their house in the declared residential colony/area.</p>	<p>This suggestion can not be considered in Draft Policy as it will lead to an un feasible, large scale relocation.</p>
<p>Chapter 10.2:</p> <p>The categorization for the purposes of relocation is being done for factories (Manufacturing Industries) only</p> <p>a. Red Category industries- to be shifted with immediate effect.</p> <p>b. Orange Category industries- to be shifted with immediate effect as in case of red</p>	<p>The categorization can only be done as per statutory provisions contained in the Zoning Regulations published alongwith the Development Plan which classifies the industries as Local Service Industry, Light Industry, Medium and Large Scale Industry. <u>Similarly, it is wrong to say that there is no concept of Hazardous and Dangerously Polluting Industries.</u> The term 'Obnoxious and Hazardous' has been duly defined in the Zoning Regulations which is as under:-</p>	<p>Reference is made to the e-mail of the Sr. Scientific advisor HSPCB to the PSI, dated 9 July 2015 5:40:25 pm, Para 3 and Line 1&2, Clearly mention (Verbatim) 'There is no concept of categorization of industries as 'Hazardous' or 'dangerously polluting industries' under the provisions of Environment Laws'. However, they go on to qualify the statement.</p>

Draft Relocation Policy	Comments of the concerned department	Comments of the Industries Department.
<p>category but if these unit comply with Pollution Control Norm, then they may be given two years of time to shift to conforming area.</p> <p>c. Green Category industries- these unit may continue after taking due consent of the Pollution Control Dept.</p> <p>d. Household Hold/Units: Attached list of manufacturing activities can continue in residential areas provided they are not operating from HUDA sectors or other planned residential areas.</p>	<p>Obnoxious or Hazardous Industry means an industry set up with the permission of the Government and is highly capital intensive associated with such features as excessive smoke, noise, vibration, stench, unpleasant or injurious effluent, explosive, inflammable material etc and other hazards to the health and safety of the community.</p> <p>The word dangerously polluting industry is also covered within the meaning of the hazardous industry.</p> <p>The word used is "cluster of industrialist concentration in controlled area pocket having more than 70% plots." This aspect is not clear. The plot may be of different sizes. In fact, instead of plot, the area of industrial units should be taken into consideration even if the Urban Local Bodies Department considers to regularize such industrial units in the residential areas. The Department impresses that ground truthing of all industries be carried out first before bringing any policy. Actually, the Government of Haryana in Industries Department is rewarding the violators who have not obtained any CLU permission nor the permission from Government and proposing to regularize the Industries.</p> <p>This Department is also of the opinion that it may not be feasible to prepare the regularization/re-development scheme by the concerned SPV (to be formed by the owners).</p>	<p>The definition is ambiguous and does not help in categorization in industries for the purpose of formulating the Policy</p> <p>This suggestion is accepted, that a detailed ground truthing exercise be conducted.</p> <p>The SPV as a stake holder should be an active participant in the process of formulating scheme of regularization/re-development which will be prepared by concerned Municipal Corporation/ Committee.</p>
<p>11.1- Future plan and prescription:-</p> <ul style="list-style-type: none"> To take specific measures to encourage cluster based industrial infrastructure. Pollution norms shall be strictly enforced in the residential areas. Zero tolerance to be enforced for effluent, air and noise pollution. In order to prevent re- 	<p>It may be difficult to make it mandatory requirement for having geo referenced smart card linked to filing EM-2 for availing incentives by the industrial units, though it would be appreciable to take specific measures for preventing cluster of industrial units being operated in the residential areas.</p>	<p>In view of introduction of UAM by Ministry of MSME the same can be made mandatory in the State.</p>

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Draft Relocation Policy	Comments of the concerned department	Comments of the Industries Department.
<p>occurrence of such non conformance, geo referenced smart card linked to filling EM-2 shall be made mandatory instrument for availing incentives. These cards shall be made by empanelled agencies on a chargeable basis on PPP mode.</p> <p>11.2 House Hold Industry:</p> <p>The traditional house hold industry that has been operating from the residential areas of the old towns, with the MC limits shall be permitted to operate. The same shall however not be applicable to HUDA and other planned and approved residential colonies.</p>	<p>It is informed that the Department considers "approved residential colonies" as colonies established by private colonizers under Haryana Development and Regulation of Urban Area Act, 1975 and Rules, 1976.</p> <p>The Department as already mentioned considers Local Service Industry as a permissible activity in the residential sectors to meet the local requirement of the area. This office grants CLU permission for setting up of Local Service Industry in residential zone.</p>	<p>The department is in agreement with the provisions of the proposed relocation policy and its exhaustive list of 122 house hold industries.</p>

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Draft Relocation Policy	Comments of the concerned department	Comments of the Industries Department.
	<p>HARYANA STATE POLLUTION CONTROL BOARD;</p> <p>i) As per consent policy notification of the Board issued on 15-4-2014, Board has already decided that no permission can be granted to the units located in already decided that no permission can be granted to the units located in Municipal Areas/ HUDA areas. TP schemes of the committee or any other approved residential area/colony. The Board is granting the various permissions in the form of Consent to Establish, consent to Operate, Authorization and Registration to various Industries/projects under Water Act, 1974 Air Act, 1981 Hazardous Waste (MH&TM) Rules, 2008, Plastic Waste (M&H) Rules, 2011, E-Waste (M&H) Rules, 2011, Bio Medical Waste (M&H) Rules, 1998 as applicable. The board has categorized the industrial units and other projects under Red, Orange and Green category as highly polluting, polluting and less polluting units depending upon the their pollution potential. Only Red and Orange category of projects has been covered under consent management whereas the green category of the projects have been exempted from consent management subject to provisions of pollution control devices where ever required by green category projects depending upon their process and their activities and are governed by self regulatory regime.</p> <p>ii) In the draft policy under clause 10.2, it has been proposed that the green category of Industries will not be shifted and continue to operate at the present sites after finalization and notification of the policy. Only non hazardous and non-noxious industries having clearance from Pollution Control Board shall be permitted to operate from these locations. In Chapter 7.1 of the draft policy, it has been mentioned that as per survey of Haryana Industries conducted during 2011-13, there are approximately 70,000 industrial units in Haryana out of which 45% units operating form non confirming area and some of which are in residential zone. Rough industries estimates peg this figure as nearly 2 to 3 times more. From the above data it is clear that the large number of industries are operating in non confirming/ residential areas that would also be including the large no. of green category of projects and in case the green category projects are included under consent management then it would be very difficult to handle such a large no. of cases of consent to establish/consent to operate. It is suggested that this provision of including the green category projects under consent</p>	<p>This suggestions can be accepted.</p> <p>This suggestions can be accepted.</p>

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Draft Relocation Policy	Comments of the concerned department	Comments of the Industries Department.
	<p>HARYANA STATE POLLUTION CONTROL BOARD;</p> <p>i) As per consent policy notification of the Board issued on 15-4-2014, Board has already decided that no permission can be granted to the units located in already decided that no permission can be granted to the units located in Municipal Areas/ HUDA areas. TP schemes of the committee or any other approved residential area/colony. The Board is granting the various permissions in the form of Consent to Establish, consent to Operate, Authorization and Registration to various industries/projects under Water Act, 1974 Air Act, 1981 Hazardous Waste (MH&TM) Rules, 2008, Plastic Waste (M&H) Rules, 2011, E-Waste (M&H) Rules, 2011, Bio Medical Waste (M&H) Rules, 1998 as applicable. The board has categorized the industrial units and other projects under Red, Orange and Green category as highly polluting, polluting and less polluting units depending upon the their pollution potential. Only Red and Orange category of projects has been covered under consent management whereas the green category of the projects have been exempted from consent management subject to provisions of pollution control devices where ever required by green category projects depending upon their process and their activities and are governed by self regulatory regime.</p> <p>ii) In the draft policy under clause 10.2, it has been proposed that the green category of industries will not be shifted and continue to operate at the present sites after finalization and notification of the policy. Only non hazardous and non-noxious industries having clearance from Pollution Control Board shall be permitted to operate from these locations. In Chapter 7.1 of the draft policy, it has been mentioned that as per survey of Haryana Industries conducted during 2011-13, there are approximately 70,000 industrial-units in Haryana out of which 45% units operating form non confirming area and some of which are in residential zone. Rough industries estimates peg this figure as nearly 2 to 3 times more. From the above data it is clear that the large number of industries are operating in non confirming/ residential areas that would also be including the large no. of green category of projects and in case the green category projects are included under consent management then it would be very difficult to handle such a large no. of cases of consent to establish/consent to operate. It is suggested that this provision of including the green category projects under consent</p>	<p>This suggestions can be accepted.</p> <p>This suggestions can be accepted.</p>

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Draft Relocation Policy	Comments of the concerned department	Comments of the Industries Department.
	<p>management may be waived off from the policy however these type of units will be governed by self regulatory regime as per present policy.</p> <p>iii) It is pertinent to mention here that the Central Pollution Control Board is in the process of revisiting the categorization of industries based on pollution index criteria and environmental issues such as generation of emissions, effluent and hazardous waste and the categorization will be done on the basis of composite scores 90 to 1000 marks) of pollution index which has been proposed as under:-</p> <ul style="list-style-type: none">• Type of industries, if scores 60 and above be categorized as Red.• Type of Industries, if scores 30 to 59 be categorized as Orange.• Type of industries, if scores 15 to 99 be categorized as Green.• Type of industries, if less than 15 be categorized as non-polluting industry (as white) <p>It is suggested that the above categorization of industries/ projects may also be considered while framing the relocation policy and only white category of projects to be finalized by CPCB, may be considered to operate at the present locations subject to compliance of norms/standards w.r.t. noise prescribed under EPA, Rules, 1986 and not to discharge any other pollutant.</p> <p>iv) In the draft policy there is no specific mention of units/installations handling and storing the hazardous chemical as defined in the manufacture, storage and import of Hazardous Chemical Rules, 1989 and Chemical Accident Rules, 1996. This type of installations in any residential or commercial or mixed area is very dangerous and prone to chemical disaster and accidents. It is suggested that this type of units/installation handling with hazardous chemicals and listed in the above said rules may not be allowed to operate in any residential or commercial or mixed area and should be shifted to remote areas.</p>	<p>This suggestions can be accepted.</p>

Classification of Industries (House Hold)

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GROUP - A

1	Agarbatti and similar products	35	Cotton/silk printing (by hand).
2	Aluminium hanger (excluding wire drawing and anodizing).		Computer repairing and cyber information Centre
3	Ayurvedic / Homoeopathic/Unani medicines.	36	Computer Software
4	Assembly and repair of electrical gadgets.	37	Dari and carpet weaving.
5	Assembly and repair of electronic goods.	38	Detergent (without bhatti).
6	Assembly and repair of sewing machines.	39	Data processing.
7	Assembly of hand tools	40	Dairy products e.g. Cream, ghee, paneer, etc.
8	Assembly of Badminton shuttle cocks.	41	Dry Cleaning (excluding big workshops)
9	Assembly and repair of electrical gadgets, cooler/heater etc.	42	Desk Top Publishing.
10	Assembly and repair of sewing machines.	43	Embroidery.
11	Assembly and repair of typewriter (excluding Font Casting).	44	Enameling Vitreous (without use of coal).
12	Assembly of Bakelite Switches	45	Framing of pictures and mirrors.
13	Assembly and repair of measuring instruments (excluding handling of Mercury and hazardous materials).	46	Fountain pens, ball pens and felt pens.
14	Atta Chakkies.	47	Gold and Silver thread, kalabattu.
15	Batik works.	48	Hosiery products (without dyeing and bleaching).
16	Block making and photo enlarging	49	Hats, caps, turbans including embroideries.
17	Biscuit, pappey, cakes and cookies making	50	Ivory carving.
18	Button making, fixing of button and hooks.	51	Ink making for fountain pens.
19	Book binding.	52	Information Technology and enabling services
20	Brushes and brooms (by hand).	53	Interlocking and buttoning.
21	Calico and Textile products.	54	Jewellery items.
22	Cane and bamboo products.	55	Khadi and handloom.
23	Cassettes recording.	56	Khus tattis.
24	Clay and modelling.	57	Knitting works.
25	Coir and jute products.	58	Lace products.
26	Cardboard boxes.	59	Leather footwear.
27	Candles.	60	Leather belts and assembly of buckles (by hand)
28	Copper and brass art wares.	61	Leather and rexine made ups.
29	Cordage, rope and twine making.	62	Milk Cream Separation.
30	Carpentary.	63	Manufacture of Jute products.
31	Clay and Modelling with Plaster of Paris.	64	Manufacture of Bindi.
32	Contact Lens.	65	Name plate making.
33	Canvas bags and holdalls making.	66	Production of following items.
34	Candies, sweets, rasmalai etc. (when not canned).	67	i Blanco cakes
			ii Brushes
			iii Kulfi and confectionery.
			iv Crayons.
			v Jam, jellies and fruit preserves.

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vi	Musical instruments (including repairs).
vii	Lace work and like.
viii	Ornamental leather goods like purses, hand bags.
ix	Small electronic components.
68	Paper stationery items and book binding.
69	Pith hat, garlands of flowers and pith.
70	P.V.C. products (with one moulding machine).
71	Paper machine.
72	Perfumery and cosmetics
73	Photosetting.
74	Photostat and cyclostyling.
75	Photo copying of drawings including enlargement of drawings and designs.
76	Packaging of Shampoos.
77	Packaging of Hair Oil.
78	Preparation of Vadi, Papad etc.
79	Processing of condiments, spices, groundnuts and dal etc.
80	Pan masala.
81	Production of Sweets and namkeens.
82	Paper Mache
83	Paper cup. Plates, files cover and letter pads (without printing).
84	Photography (developing and printing).
85	Repair of watches and clocks.
86	Rakhee making
87	Repair of domestic electrical appliances.
88	Readymade garments.
89	Repair of bicycles.
90	Repair and assembly of computer hardware.
91	Repair of bags, brief cases, suitcases, except use of leather and PVC material.
92	Repairing of Water meters, stabilizer, UPS, etc.
93	Repair of electronic goods.
94	Rubber Stamps.
95	Repair of Scooters.
96	Stone engraving.
97	Sports goods.

98	Surgical bandage rolling and cutting.
99	Stove pipe, safety pins and aluminium buttons (by hand press).
100	Silver foil making.
101	Saree fall making.
102	Shoe laces.
103	Sport nets.
104	Stamp pads.
105	Screen Printing.
106	Tailoring.
107	Thread balls and cotton fillings.
108	Toys and dolls.
109	Ties.
110	Tomato Ketchup.
111	Umbrella assembly.
112	Utensil washing powder (only mixing and packaging).
113	Velvet embroidered shoes/shawls.
114	Vermicelli and macaroni.
115	Wood carving and decorative wood wares.
116	Wool balling and lachee making.
117	Wooden/cardboard jewellery boxes (subject to no objection certificate from the department).
118	Wool knitting (with machine).
119	Zari Zardozi.
120	Wooden/cardboard jewellery boxes (subject to no objection certificate from the department).
121	Wool knitting (with machine).
122	Zari Zardozi.

Household Industries**GROUP A - 1****Household Industries In Villages (Abadi) In Green Belt**

1. Black smithy
2. Cane and bamboo products
3. Clay and modelling with Plaster of Paris
4. Dari/Carpet/Sari weaving (except dying & bleaching)
5. Stone engraving
6. Village pottery Industry (without bhatti)
7. Village oil ghani
8. Wood carving and decorative and wood wares.

None of the industries mentioned in Group A and A-1 shall carry out the following processes:

- i) Anodising
- ii) Bleaching
- iii) Burning of coal
- iv) Canning Facility
- v) Dyeing
- vi) Electroplating
- vii) Moulding works
- viii) Use of CFC gases
- ix) Varnishing
- x) Washing

i) Storing of chemicals listed under schedule I and/ or II of the Manufacture, Storage and import of hazardous Chemical Rules, 1989 and Public Liability Insurance Act, 1990 shall be prohibited.

ii) No effluent/ emissions shall be allowed to be generated by the units and these shall adhere to the noise standards as stipulated by Ministry of Environment and Forest, Government of India.

Prohibited (Negative List)

Industries manufacturing the following shall be prohibited within the residential areas.

1	Arc/Induction furnace of more than 3 tons per charge
2	Acids
3	Alkalis
4	Animal & fish oils
5	Aldehydes
6	Acid slurry
7	Acetylides, phridines, Iodoform, chloroform, E-nepthol, etc.
8	Ammonium sulphoajanide, arsenic and its compounds, barium carbonate, barium cyanide, barium ethyle sulphate, barium acetate cinnabar, copper sulphocyanide, ferrocyanide, hydro cyanide, hydro cyanic acid, potassium biocalate, potassium cyanide, prussiate of potash, phynigallc acid, silver cyanide
9	Aircraft building.
10	Abattoirs, animal blood processing.(except existing and relocation)
11	Bitumen blowing (hot)
12	Brick kiln (using fresh earth as raw material, coal as fuel)
13	B-nepthol
14	Bakelite powder (starting from formaldehyde)
15	Barely malt and extract
16	Bone-grist, bone-meal, salting of bones, storages of bones in open, bone drying
17	Bone charcoal manufacturing
18	Blast furnaces - coal fired
19	Bicycles (Integrated plant)
20	Brewery and potable spirits
21	Chlorinated paraffin wax purification
22	Carbon black
23	Cement industry
24	Calcium carbide, phosphorous, aluminum dust paste and powder, copper, zinc, etc. (electrothermal industries)
25	Cranes, hoists and lifts (excluding assembly)

26	General industrial machinery (such as hydraulic equipments, drilling equipments, boilers, etc.)
27	DOP (Dioctyl Phthalate), DBP & Plasticizer
28	Dry cell battery
29	Dye & dye intermediates
30	Distillation of wood, chemical seasoning of wood (excluding steam seasoning)
31	Explosives, i.e., Fireworks, Gunpowder, Guncotton, etc.
32	Earth moving machinery/equipment (manufacturing of assembly)
33	Electric wires and cables (more than 100 workers, 2000 sq.m land)
34	Fatty acids
35	Fungicides & pesticides
36	Flexographic ink
37	Fuel oils, illuminating oils and other oils such as sthetic oil, shoal oil, lubricants
38	Foundries (heavy)
39	Gas compressors
40	Graphite production
41	Glass furnace (more than 1 ton/day capacity)
42	Gases-carbon-disulphide, ultramarine blue, chlorine, hydrogen, sulphur dioxide, acetylene, etc. (other than LPG/CNG/Oxygen/medical gases)
43	Glandular/glandes extraction
44	Glue and gelatine from bones and flesh
45	Hot mix plant (except those approved by DPCC / CPCB)
46	Hazardous waste processing viz. hospital/medical/industrial waste
47	Polyurethane foam
48	Industrial gelatine, nitro glycerine and fulminate

49	Iron/steel metal forging (using steam and power hammer - more than 3 tonnes capacity)
50	Industrial gelatine, nitro glycerine and fulminate
51	Industrial trucks, trailers, etc.
52	Linear alkyd benzene
3	Lead manufacturing including secondary lead industry (recovery of lead from waste scrap)
4	Lime kiln
5	Leather tanning (raw hides/skins to semi finish)
6	Locomotives and wagons
	Methanol
	Methylated spirit
	Mechanical stone crushers & washing of coarse sand
	Manufacturing of pulp & paper
	Melamine resin
	Mineral salts (which involve use of acids: CuSO ₄ , FeSO ₄ , alum, etc.)
	Manufacturing of diesel engines, generators except assembly
	Motor cycles, scooters, cars, tempos, trucks, etc.
	Newsprint
	News print manufacturing, pulping, fresh paper making
	Nitrogeneors and phosphatic fertilizers, except mixing of fertilizers for compounding (large scale)
	Organic solvent, chlorinated minerals, methanol, aldehydes, methylated spirits
	Petroleum coke processing, not as fuel
	Potteries/refractories (using coal or furnace oil)
	Polyethylene polymers including resins
	Paint industry (nitro Cellulose & alkyd resin based)
	Plasticisers manufacturing
	Pyridines
	Phenol formaldehyde resin
	Lead powder (starting from lead and formaldehyde)

76	Porcelain product potteries (using coal of production capacity more than 2 tonne per day)
77	Rubber solution and thinner (using naphtha and rubber scrap)
78	Roasting of Ore Sulphide Oxides of mixtures
79	Rayon fibre manufacturing
80	Refractories
81	Reclamation of rubber and production of tyres and tubes (devulcanisation)
82	Saccharine
83	Secondary Zinc industry
84	Synthetic rubber
85	Smelting
86	Sewing machines (integrated units) except assembly
87	Sluice gates and gears
88	Steam engines
89	Steel pipes and tubes (continuous welded/seamless)
90	Sugar, khand sari
91	Sodium silicate industry (more than 1 tonne/day)
92	Stone quarrying
93	Textile (more than 100 workers in all shifts, 1 acre of land, 100 LKD of water)
94	Thorium, radium and similar isotopes and recovery of rare earth
95	Turbines
96	Urea & Phenyl Formaldehyde resin
97	Vegetable oil hydrogenerated
98	Waste (crude / burnt) oil processing

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(Refinery) Notes:

- i) A public utility service involving any of the activities referred to above shall be permitted subject to environmental laws.
- ii) Further additions /alterations to the list of Prohibited Industries could be made if considered appropriate and in public interest by the State Government to do so.

Anil Kumar
Principal Secretary to Govt. Haryana
Urban Local Bodies Department

Dated : 20th, July, 2016

Endst No. 2/29/2016-R-II

DULB (copy)
20/7/16

A copy is forwarded to the Controller, Printing and Stationary Department, Haryana, Chandigarh with the request that the above notification in English may please be published in the Haryana Government Gazette (Extra Ordinary). He is requested to supply 150 printed copies to the said notification to this office for record.

CIP
20/7/16
SIP
ATG/IV

- Sd.
Superintendent Committee-II
for Principal Secretary to Govt. Haryana
Urban Local Bodies Department

Dated : 20th, July, 2016

Endst No. 2/29/2016-R-II

A copy of the above mentioned notification is forwarded to the following for information and necessary action:-

1. Director General, Information, Public Relation & Cultural Affairs, Haryana.
2. Director, Urban Local Bodies Department, Haryana, Bays No.11-14, Sector-4, Panchkula.
3. All Deputy Commissioners in Haryana State.
4. All Commissioner, Municipal Corporation, Haryana.
5. All Sub Divisional Officers (Civil), Haryana.
6. All President/E.O/Secretary, Municipal Council/Committee, Haryana.

S
25.7.2016
ATG/IV

Please provide the
file from AD.
Banc. related to
this case.

AZ

R. Singh
Superintendent Committee-II
for Principal Secretary to Govt. Haryana
Urban Local Bodies Department

21/07/2016

21 JUL 2016

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**HARYANA GOVERNMENT
TOWN AND COUNTRY PLANNING DEPARTMENT
NOTIFICATION**

The 18th December, 2006

No. CCP(NCR)/FDP/PN/PCA/2006/3936. - In exercise of the powers conferred by sub section 7 of section 5 of the Punjab Scheduled Roads and Controlled Areas Restrictions of Unregulated Development Act, 1963 (Act No. 41 of 1963) and with reference to Haryana Government, Town & Country Planning Department, Notification No. CCP(NCR)/DDP/PN/PCA/2004/2942 dated the 24th November, 2004 and in super session of all other notifications issued in this behalf, the Governor of Haryana hereby publishes the Final Development Plan along with restrictions and conditions to be made applicable to the Controlled Area covered by it given in the annexure "A" and "B" to the Final development plan of Panipat.

DRAWINGS

1. Existing land Use Plan bearing Drawing No. D.T.P(K)448/82 dated the 28th June 1982 (already published vide Haryana Government, Town & Country Planning Department, Notification No. 3591-2TCP/83 dated the 26th October, 1983).
2. Final Development Plan-2021AD for Panipat Controlled Areas I, II and III bearing Drawing No. D.T.P. (PN) 313 /2006 dated 30th August, 2006.

ANNEXURE-A

EXPLANATORY NOTE ON THE FINAL DEVELOPMENT PLAN-2021 A.D. FOR THE CONTROLLED AREAS AT PANIPAT

INTRODUCTION

Panipat enjoys a pride place in the long and chequered history of India. It has witnessed the three famous battles of Panipat in the years 1526, 1556 and 1761. In 1805 the British soldiers captured and took over the town while establishing the cantonment at Karnal. The municipal committee was formed in the year 1886.

The existing town of Panipat is situated on National Highway No.1 (Delhi-Amritsar, G.T. Road) and is at a distance of about 85 kilometres from Delhi, 34 kilometres from Karnal and is situated between 76° 38' west to 77° 09' west longitudes and between 29° 10' north to 29° 31' north latitudes. The town is headquarter of Panipat district. The town is the point of convergence of roads from Delhi, Gohana, Karnal, and Assandh, in Haryana and Kairana from Uttar Pradesh. It is also a Railway Junction. The Delhi- Ambala Railway line, which runs parallel to the G.T. Road, divides the city into two parts. On the western side, across the Railway line is the Industrial area and the Model Town. The old town of Panipat lies on the eastern side.

Panipat is popularly known as 'THE CITY OF HANDLOOM' because the industrial activities in this town primarily consist of textiles with handloom. Textile produced at Panipat has a good domestic market and products are also popular in the European, Asian and American markets. Internationally known Pachranga pickle is also based in Panipat. The National Fertilizers Limited and Haryana Vidut Parsaran Nigam Thermal Power Plant represent the heavy industry segment of Panipat. The scenario will change radically as soon as Indian Oil Refinery at Baholi Village in close proximity to the town goes to full production. This prestigious project of National importance will further boost the economy and size of the town.

POPULATION AND OCCUPATIONAL STRUCTURE:

The population of Panipat town was 38000 in 1941 and due to large scale immigration of displaced persons at the time of partition of the country in the year 1947, it rose to 55,000 in 1951.

Demographic Profile of Panipat Town

Year	Population	Growth rate (Decadal) % age
1961	67,000 persons	-
1961-71	88,000 persons	31.34
1971-81	1,38,000 persons	56.82
1981-91	1,91,000 persons	38.41
1991-2001	3,62,047 persons	89.35
2001-2011	5,06,866 persons	40.00 (Projected)
2011-2021	7,09,612 persons (Say 7 lacs)	40.00 (Projected)

In the period of 50 years (1941-1991) the average growth rate has been 38.6% only. In the regional plan, 2001 of National Capital Region the assigned population by the year 2001 was five lacs. But it has achieved only 3, 62,047 (as per census 2001). From the table given above, it can be seen that the growth rate during 1991-2001 is 89.35%. Due to slump in the market and closure of certain Spinning Mills, it will not be possible to achieve the same growth rate during the next decade. It is assumed that the growth rate during the next decades will be 40%. Therefore, this revised draft development plan has anticipated a population of 7 lacs upto the year 2021AD.

EXISTING AND PROPOSED OCCUPATIONAL STRUCTURES:

The existing and proposed occupational structure has been analysed in the table given below: -

Year	Existing				Proposed	
	1971	1981	1991	2001	2011	2021
Primary	9.78	7.37	5.30	4.0	3.02	2.50
Industry	32.79	36.39	39.70	40.0	41.00	42.00
Construction	2.55	2.89	3.10	4.0	4.50	5.00
Trade and commerce	25.95	25.14	24.60	20.0	2.0	23.00
Transport and communication	5.95	5.36	4.80	12.0	14.00	15.00
Other services	22.98	22.85	22.50	20.0	15.48	12.50
Percentage to total population	26.80	30.40	30.00	32.00	34.00	35.00

EXISTING LAND USES, INFRASTRUCTURAL FACILITIES AND GROWTH TRENDS:

The existing town of Panipat has expanded on both sides of G.T. Road. The old settlement is on an elevated tract of land, which once upon a time was a fortified town. The features of historical importance of the town are Lodhi Tomb, Devi Mandir and Tomb of Saint Qualendar. River Yamuna flows at a distance at about 16-Kilometres in the east.

The wholesale grain market named Gaushala Mandi and Gandhi Mandi are situated at G.T. Road. A temporary wholesale fruit and vegetable market is situated on Sanoli Road, whereas a new vegetable market with modern amenities has already been constructed by the Improvement Trust, Panipat on the same road to meet with the present and future needs of the town. A new grain-market with World Bank assistance stands developed over an area of 42 hectares on G.T. Road.

Recently Hali Park, a recreational complex named after the famous Urdu Poet "Khawaja Altaf Hussain Hali" has been developed on an area of 11.6 hectares near the industrial area. This complex consists of a children park, a rose garden, fountain, streams and a lake with boating and fishing facilities. Besides this, a stadium has also been constructed on an area of 2.8 Hectares in the Model Town. A tourist complex on an area of 2 Hectares has been constructed by the Tourism Department in an open triangular tract on G.T. Road, towards the north of Civil Hospital. Panipat Thermal Power Plant with a capacity of 660 M.W. constructed on Assandh Road is one of the biggest thermal plants in the country. In addition to the above, Panipat is the main distribution centre of electricity produced at Bhakra Nangal Project. Hence the town can attract more projects of national importance in future also.

The Haryana Urban Development Authority has acquired approximately 1230 hectares of land for residential and industrial purpose. The development works are under progress. A well-planned Transport Nagar on G.T. Road is a redeeming feature, which has eased the parking congestion in the town to some extent and will provide the facilities at one side once all workshops of the town are shifted to the Transport Nagar. The living environment of the town will improve considerably after the development of industrial sector-29 Part II, as it shall accommodate all the fibre-dyng units scattered presently in and around the town including its residential areas.

In order to channelise the development in planned manner and to control the sprawling haphazard piecemeal growth, the government declared 6740 hectares area around municipal limits of the town in year 1971 as controlled area and 22800 hectares area as additional controlled areas- II and III in the year 1982 under section 4 (I) (a) of the Punjab Scheduled Roads and Controlled areas Restriction of Unregulated Development Act-1963 (Punjab Act 41 of 1963), vide Notification No. 10165-VDP-71/3884, dated the 10th September, 1971 and 10 DP-82/3163, dated the 23rd February 1982 published in the Haryana Government Gazette dated the 24th January 1984 vide Notification No.3591-2TCP/83 dated the 26th October 1983.

PLAN PROPOSALS

The need for the Revised Draft Development Plan has been necessitated due to following reasons:-

- (i) the change in administrative status of the town from a sub-divisional head quarter of district Karnal to that of a district head quarter of Panipat district, which required provisions of a higher order, infrastructural facilities and other public and semi public facilities;
- (ii) the regional plan, 2001 of national capital region has identified Panipat as regional centre. Its rapid development would attract and absorb potential migrants to Delhi;
- (iii) the coming up of Panipat Oil Refinery will lead to faster industrialization of the town and a number of other ancillary units shall provide a major boost to Petro-Chemical industries;
- (iv) Government has anticipated the year 2021 as the plan perspective period for the Revised Draft Development Plan, Panipat instead of already published Draft Development Plan for the period up to 2001 only, and target population of 7 lacs has been proposed instead of 5 Lac (as per National Capital Region Planning Board's proposal of 2001); and
- (v) in view of above it has been assumed that due to the enormous credentials for growth and strong economic base the town will grow much more in size and dimensions than what has been anticipated, in the earlier Draft Development Plan published in the year 1984.

Physical planning is important to attract and accommodate the proposed population and at the same time provides for the proposed socio-economic activities in the town. Therefore, for planning and outlining the development plan proposals, several parameters/constraints have been taken into consideration:

The parameters are: -

- I. The target population to be accommodated up to the year 2021 AD.
- II. The natural direction of growth of the existing town is towards North and North-East.
- III. The natural barrier to the growth i.e. proposed Eastern periphery road, which would limit urban expansion in the east.
- IV. The configuration of the old town and the demand supply gap in the facilities and infrastructures.
- V. Panipat is to serve as a regional centre priority town as per Regional Plan 2001 and additional land has been earmarked for regional level uses also.
- VI. National capital region plan norms standards regarding population, density and other infrastructure facilities etc.

DEVELOPMENT CONCEPT

Since Panipat is to be seen as a regional centre for Haryana sub-region of National Capital Region, therefore, there is a need to intensify the development efforts by providing sufficient regional level infrastructural facilities so that it can not only hold back the out-migration but also captures the Delhi-bound migration. Efforts for the same have already been started with the help of public-sector development agencies.

Although Panipat has been growing along National Highway-I on a linear pattern, there is a marked twist in favour of East and marginally on the West. Therefore, the axis for development should be in line with natural axis of growth i.e. eastward. The new town is to be developed not as an urban extension of the existing town but as a separate entity in itself. Predominant wind direction i.e. Northwest to Southeast direction and availability of transportation network are the guiding factors for location of major land uses i.e. industry and whole sale trade etc.

The municipal limits (old) of the town cover an area of about 1056 hectares. The planning within the existing town is conspicuously absent, except few residential colonies like model town, Housing Board colony, and a few pockets developed under town-planning-schemes and planned industrial area.

It is estimated that a population of about 1.75 lacs would be adjusted within old municipal limits and the remaining 5.25 lacs would be taken care of in the extended municipal area and controlled area proposed for the final development plan. In the final draft development plan attempt has been made for integrating the proposed development with that of the existing town. The town density has been taken as 115 persons per hectare.

Since the town is situated on both sides of the Grand Trunk Road, it will generate high criss-cross traffic. The road system has been so proposed that the eastern V-2 Road, along with the inner spine V-2 road can serve as a through high-speed traffic road. V-2 road in the east can serve as an outer ring road. The city centre has been proposed along the inner V-2 road in view of its central location. Further keeping in view the prevailing wind direction the area for industrial use has been proposed mainly towards south duly separated by sufficient wide green buffer from residential area except for some area in west for expansion of the existing industrial area contiguous to the existing town.

PROPOSED LAND USES

After analysing the existing situation of Panipat and its role in the context of sub region of national Capital region the following requirements are identified to be proposed:-

1. Regional level infrastructure for curbing the influx of population to Delhi, like sport complexes, exhibition grounds, educational and medical facilities, recreational parks etc.
2. Introduction of new vistas for induced economic development of the area.
3. To tackle the situations at the time of Disaster, a Disaster Management Plan will be prepared by District Administration. In this Plan, methods to resolve the problems will be provided.

FORMULATION OF INFORMAL SECTOR

About 32-35% of the total labour force under industrial use is to be engaged under this sector. Major land uses for Development Plan of the controlled area and within municipal limits with their description are given below:-

PROPOSED LAND USES

Serial Number	Land use	Area within municipal limits in Hectares	Area within extended municipal limits in Hectares	Area within controlled area in hectares	Total area in hectares	%age of total area
1	Residential	400	300	2282	2982	42.53
2	Commercial	115	50	97	262	3.74
3	Industrial	262	293	1135	1690	24.10
4	Transport and Communication	42	--	475	517	7.37
5	Public utilities	44	--	173	217	3.10
6	Public and semi public	105	8	180	293	4.18
7	Open Spaces	88	--	485	573	8.18
8	Special Zone			477	477	6.80
	Total	1056	651	5304	7011	100.00

DESCRIPTION OF LAND USE

The new township has been divided into 40 (forty) sectors. The public and semi-public use is located in a distributed fashion in conformity with the mixed land use concept. Certain regional land uses have been proposed to enable Panipat to play the role of a regional centre.

(1) RESIDENTIAL

The residential area of about 2582 hectares has been proposed in extended municipal area and controlled area, which covers twenty one full sectors and few part sectors. The sector density has been kept varying between 200-300 persons per hectare depending upon the location of the sector. The residential sectors have been proposed mostly on the north-eastern side of the old town and to some extent towards North-West. However, lower density has been proposed in outer sectors and higher density near the old town and work places in order to maintain work journey relationship. Thus gross area under residential use in development plan has been kept about 2982 hectares. Sector 19A has been restricted for development upto 2011.

(2) COMMERCIAL

At present the commercial area is mainly along the main roads with in the old town and along Grand Trunk Road and there are no organised centres of commercial activity within the town. In order to meet the future commercial needs, an area of 97 hectares has been proposed within the controlled area. In sector 13-17 already 12 hectares have been kept for District Centre. In addition to it an area of 20 hectares has been proposed in sector 38 for District Centre. About 40 hectares of land has already being developed for new Grain Market in sector 26. Commercial area proposed in integrated development plan is 182 hectares. A wholesale market in sector 22 with an area of 66 hectares has been proposed to cater the needs of adjoining areas.

(3) **INDUSTRIAL**

Panipat town occupies a prominent place on the industrial map of India where majority of the population is engaged in handloom industry, power looms and spinning industries. Being one of the important industrial towns of National Capital Region and having the advantages of available road, rail facilities, it has a great potential for development. Due to rapid industrialisation it can be anticipated that the percentage of industrial workers would be around 42 percent of the total working force. An area of 1690 hectares has been earmarked for this purpose. Two numbers of sectors, namely, Sector No-35, 35A are also earmarked adjoining to the industrial area in municipal limits for its expansion and keeping in view the present trend of location of industries other industrial sectors include 25 part, 28, 29-I, 29-II, 30, 32, 32 A, 33, 33 A, 34 and 34 A. The proposed industrial area shall accommodate the handloom industry and an informal sector scheme. There are mainly two types of Industries in Panipat i.e. polluting Industries and non-polluting Industries. Sector-29-II has been reserved for dyeing units (polluting industries) and rest of the Industrial Sectors will cater the demand of other non-polluting Industries. A Common Effluent Treatment Plant is under construction in Industrial Sector-29-II for the treatment of water coming out from the dyeing units.

(4) **TRANSPORT AND COMMUNICATION**

The proposed road network is planned to separate the through traffic from local and intercity traffic. The following provisions have been made in the development plan:-

(1) Elevated Express Highway V-1 (a) has been shown in the development plan as per the proposal of National Highway Authority of India. This proposal does not cover the whole congested area along Grand Trunk Road (National Highway No. 1 proposed Expressway) So this proposal needs to be extended from Kilometres 83 to 99 kilometres near Panipat drain on Karnal side.

(2) A new railway link to Muzafar Nagar with Meerut and Hapur towns has been proposed. The proposed alignment of Ring Railway to Muzafar-Nagar has been shown in the Development Plan.

In addition to above the following provisions have also been made in the development plan:-

- (1) V-1 Road:- A Periphery Road (V-1) of 60 metres width has been proposed around urbanisable area with a green belt of 50 meters on their either sides.
- (2) V-2 Road: - The outer V-2 road will serve as a ring road and the inner V-2 road has been provided towards East encircling Sector No. 25, 12, 16,15,14,13, 18 and 40 bisecting the Sanoli Road and meeting with National Highway no. 1 in the north.
- (3) V-3(a) Road: - All the sector periphery roads of sector 36, 37, 38 & 39 will be designated as V-3(a) Roads.
- (4) V-3 Road: - All the sector periphery roads except above will be designated as V-3 Roads.
- (5) The Transport Nagar has already been developed by Haryana Urban Development Authority in sector -25 Panipat.
- (6) A green belt of 30-metres width has also been proposed along all Railway Tracks in urbanisable area and agriculture zone so as to give sufficient buffer between Railway Track and inhabited area.

The proposed road system is a combination of grid-iron and spider web pattern. The hierarchy of the roads and their reservation is given below: -

(i)	V-1	Periphery Road 60 metres with 50 metres green on both side.
(ii)	V-1(a)	National Highway no.1, with 100/50 metres green belt on both sides as shown on the drawing.
(iii)	V-1(b)	National Highway No.71 A, with green belt 60 metres on both sides.
(iv)	V-2 road (outer)	60 metres with 100 metres wide green belt on both sides.
(v)	V-2 road (inner)	45 metres
(vi)	V-2(a) Sanoli road	Existing width with 30 meters green belt on both sides.
(vii)	V-2(b) Assandh road	Existing width with 30 metres wide green belt.
(viii)	V-3 road	30 metres.
(ix)	V-3(a) road	60 metres
(x)	V-3(b) road	Artery approaching to refinery 60 meters wide with 30 meters green belt on both sides.

All these proposals in the development plan will cover a total area of 517 hectares.

(5) **PUBLIC UTILITIES**

The total demand of water for the township to cater the future need of population of 7 lacs is 140 MLD at the rate of 200 lpcd as per the recommendations given in the Regional Plan of NCR for 2021 A.D. Presently this need of

water supply is being catered by Tube well based water supply system by Public Health Department in the Panipat Town as well as by Haryana Urban Development Authority in A canal based water supply scheme is also under consideration with the Public Health Department to meet the above demand of the water supply. An area of 217 hectares has been proposed under this use. Beside existing thermal power plant situated on Assandh Road, an area of 173 hectares has been earmarked for water works and sewerage treatment plant in Sector 37A and Drain No.1 on Dadola Road respectively. The proposed water works in Sector 37A, covers an area of 52 hectares abutting Western Yamuna Canal, whereas Sewerage treatment plant in an area of 97 hectares adjoining Panipat drain no. 1 in the east of V-2 road has been proposed. A sewerage treatment plant under Yamuna Action Plan recently been set up by Public Health Department at Jatal Road in south of V-2(b) road. An electric power station (Bhakra Beas Management Board) is also existed near village Kheri Nangal.

(6) PUBLIC AND SEMI PUBLIC USES

Panipat is now district headquarters and is part of National Capital Region. Therefore, 293 hectares of area is proposed for Public and Semi-Public uses. The provision has been made for public and semi-public use keeping in view the expected shifting of offices from Delhi. Regional level facilities such as educational and health institutions shall also be provided in this zone.

(7) OPEN SPACE

To improve the infrastructure of the town, space for City Park has been proposed in sector 20 in north east direction of urbanisable area. Recreational area of about 145 hectares has been kept on Sanoli Road around Kala Amb Tourist Complex. No construction activity will be allowed within 300 meter around the heritage buildings/sites as per the policy of the Government. This will also provide scope for its extension in the form of sports complex, exhibition ground and amusement park, botanical garden and Zoological Park etc. Thus, a total area of 573 hectares has been kept under open space.

The green belts of varying width have been provided on either side of the road reservation within urbanisable area as shown on the development plan, with the basic idea to facilitate unhindered flow of traffic. However, along scheduled roads in the agricultural zone, the proposed green belts shall be governed under section-3 of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 (Punjab Act 41 of 1963).

(8) SPECIAL ZONE

Since, Panipat town is a prominent industrial town of international level, in order to accommodate high level infrastructure. Special zones which would also include special commercial, institutional recreational and sport complexes etc. have also been proposed an area of 477 hectares has been kept for this purpose in the north of Drain No. 2 and Eastern side of peripheral roads.

(9) AGRICULTURE ZONE

A sizeable area has been reserved as Agricultural Zone. This zone will, however, not eliminate the essential building development within this area. Such as the extension of existing villages contiguous to abadi deh if under taken under a project approved or sponsored by Government and other ancillary and allied facilities necessary for the maintenance and improvement of the area as an agricultural area. Approximately 6.5 hectare of area is earmarked and developed by municipal committee of Panipat for dairy farming which are to shifted from the old town to Jatal road.

PHASING OF DEVELOPMENT PLAN

Serial Number	Period	Sector to be Developed	Departmental Activities to be taken up
1	2001-05	(i) Industrial Sector 29-II	
		(ii) Shifting of Dairies	Milk Dairies will be shifted to the site identified at Jatal Road, Panipat.
2	2005-11	(i) Residential Sectors 19, 36, 37, 38, 39 & 40.	(i) Construction of V-2 Road (Eastern Peripheral Road).
		(ii) Industrial Sectors-28 & 30	(ii) Construction of Canal based Water Supply System by P.W.D, Public Health Department.
		(iii) District Center in Sector-13 and 38	(iii) Construction of Common Effluent Treatment Plant.
3	2011-16	(i) Residential Sectors 19-A, 23, 27 & 31	(i) Construction of V-1 Road (Western Peripheral Road)
		(ii) Commercial Sector 22	
		(iii) Public & Semi Public Sector 20 &	

		21.	
		(iv) Industrial Sectors 32, 33 & 34	
4	2016-21	Rest of the proposal in the Development Plan	

NOTE: It is proposed that after every five years, the development of the town will be reviewed by the Planning and Monitoring Committee to assess the development of town and suggest the changes/revision, if required, as per the need of that time.

ZONING REGULATIONS

The legal sanctity to the proposals regarding land use is being given to the effect by a set of zoning regulations which form a part of this development plan. These regulations will govern the change of land use and standards of development. They also very elaborately detail out allied and ancillary uses which will be permitted in various major land uses and stipulate that all change of land use and development shall be in accordance with the details shown in sector plan thereby ensuring the preparation of detailed sector plans for each sector to guide the development and enforce proper control.

ANNEXURE-B

ZONING REGULATIONS

Governing uses and development of land in the controlled areas around Panipat as shown in drawing no. DTP (PN) 313/2006, dated 30th August, 2006.

I GENERAL

- (1) These zoning regulations, forming part of development plan for the controlled area and additional controlled area-II and III Panipat shall be called zoning regulations of the development plan for Panipat controlled areas.
- (2) The requirement of these regulations shall extend to the whole of the area covered by the development plan and shall be in addition to the requirements of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 (Punjab Act 41 of 1963), and the rules framed thereunder :-

II DEFINITIONS

In the regulations:

- (a) "Approved" means approved under the rules;
- (b) "Building Rules" means Rules contained in Part-VII of the rules;
- (c) "Drawings" means Drawing No. DTP (PN) 313/2006, dated 30th August, 2006;
- (d) "Floor Area Ratio (FAR)" means the ratio expressed in the percentage between the total floor area of a building on all floors and the total area of the site;
- (e) "Group Housing" shall be buildings designated in the form of flatted development for residential purposes or any ancillary or appurtenant buildings including community facilities, public amenities and public utility as may be prescribed and approved by the Director, Town and country Planning, Haryana;
- (f) "Light Industry" means industry not likely to cause injurious or obnoxious noise, smoke, gas, fumes, odours, dust, effluent and any other nuisance to an excessive degree and motivated by electric power;
- (g) "Local Service Industry" means an industry, the manufacture and product of which is generally consumed within the local area, for example bakeries, ice cream manufacturing, aerated water, atta chakkies with power, laundry, dry- cleaning and dyeing, repair and service of automobile, scooters and cycles, repair of household utensils, shoe-making and Repairing, fuel depot etc. provided no solid fuel is used by them;
- (h) "Medium Industry" means all industries other than 'Light Industries' and 'local service industry' and not emitting obnoxious or injurious fumes and odours;
- (i) "Extensive Industry" means an industry set up with the permission of the Government and is extensive, employing more than 100 workers, and may use any kind of motive power of fuel, provided they do not have any obnoxious features;
- (j) "Heavy Industry" means an industry to be set in public or semi public or private sector with the permission of the Government (The cost of plant, machinery etc. as defined in the industry policy of the Government);
- (k) "Obnoxious or hazardous Industry" means an Industry set up with the permission of the Government and is highly capital intensive associated with such features as excessive smoke, noise, vibrations, stench, unpleasant and injurious effluent, explosive inflammable material etc. and other hazards to the health and safety of the community;

(l) "Material Date" means the date of publication of Notification of controlled area mentioned below: -

Serial number	Name of the Controlled Area and Notification No.	Material date
1.	Controlled area notified vide Haryana Govt. Gazette Notification No. 10165-VDP-71/3884, dated 10 th September 1971 published on 21 st September, 1971	21 st September 1971
2.	Controlled area II & III notified vide Haryana Government Gazette Notification No. 10DP-82/3163, dated 23 rd February 1982 Published on 27 th April, 1982	27 th April 1982

- (m) "Non confirming use" in respect of any land or building in a controlled area means the existing use of land or building which is contrary to the major land use specified for the part of area in the Development Plan;
- (n) "Public utility service Building" means any building required for running of public utility service such as water supply, drainage, electricity, Post and telegraph and Transport and for any municipal services including a fire station;
- (o) "Rules" means the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules 1965;
- (p) "Sector Density" and "Colony Density" shall mean the number of persons per hectare in sector area or colony area as the case may be;
- (q) "Sector Area" or "Colony Area" shall mean the area of the sector or colony, as bounded within the major road system and distinctly shown on the drawing;

Explanation:

- In the case of sector and of the approved layout plan of the colony in the case of colony including 50% land under the major roads surrounding the sector and excluding land under the major roads system and the area unfit for building development within the sector or the colony as the case may be.
 - For the purposes of calculation of sector density or colony density, it shall be assumed that 55% of the sector area or colony area will be available for residential plots including the area under group housing and that every building plot shall on the average contain three dwelling units each with a population of 4.5 persons per dwelling unit or 13.5 person per plot or as incorporated in the zoning plan of the colony/ group Housing complex. In case of shop-cum-residential plot, however, only one dwelling unit shall be assumed.
- (r) "Site coverage" means the ratio expressed in percentage between the area covered by the ground floor of a building and the area of the site;
- (s) The Term "Act", "Colony", "Coloniser", "Development Plan", "Sector" and "Sector Plan" shall have the same meaning as assigned to them in the Punjab Scheduled Roads And Controlled Areas Restriction of Unregulated Development Act, 1963 and Rules, 1965;
- (t) "Farm house" shall mean a house constructed by the owner of a farm at his land for purposes of:
- Dwelling unit i.e. main use, and
 - Farm shed i.e. Ancillary Use
- Note:** (1) The construction of the farmhouse shall be governed by the restriction given under clause regarding provision of farmhouse outside abadi deh in rural/agriculture zone.
(2) The farm sheds shall be governed by the restrictions mentioned in clause regarding building control and site specifications.
- (u) 'Ledge and Tand' means a shelf like projection, supported in any manner what so ever except by means of vertical supports within a room itself but not having projection wider than one meter.
- (v) 'Loft': An intermediary floor on a residential space in a pitched roof, above ground level with a maximum height of 1:5 metres and which is constructed or adopted for storage purpose.
- (w) Mezzanine floor: - An intermediary floor above ground level with area of mezzanine restricted to one third of the area of that floor and with a minimum height of 2.2 metres.
- (x) Subservient to agriculture: - Shall mean development and activities, which are required to assist in carrying out the process of agriculture' such as tube wells, pump chambers, wind mills, irrigation drains, pucca platforms, fencing and boundary walls, water hydrant etc.
- (y) "Rural Industries Scheme" means industrial unit, which are registered as rural Industrial Schemes by the Industries Department.
- (z) 'Small Scale Industry' means an industrial unit, which is registered as Small Scale Industries by the Industries Department.

- (za) 'Agro Based Industries' means an industrial unit, which uses food grain, fruits or agro waste as a raw material.
- (zb) Any other term shall have the same meaning as assigned to it in the Punjab scheduled roads and controlled areas restriction of unregulated development Act, 1963.
- (zc) 'Information Technology Industrial Units' means the categories of industries included in the Annexure to the Government of Haryana Information Technology Policy, 2000 and in Appendix-I to this notification and or, as may be defined by the Government of Haryana from time to time.
- (zd) "Cyber Park /Information Technology Park" means an area developed exclusively for locating software development activities, and information Technology Enabled Services, wherein no manufacturing of any kind (including assembling activities) shall be permitted;
- (ze) "Cyber City" means self contained intelligent city with high quality of infrastructure, attractive surrounding and high speed communication access to be developed for nucleating the Information Technology concept, germination of medium and large software companies and Information Technology Enables Services, wherein no manufacturing units shall be permitted.

III. MAJOR LAND USES/ZONES:

- (i) Residential Zone.
- (ii) Commercial zone
- (iii) Industrial zone
- (iv) Transport and communication zone.
- (v) Public and semi public zone (Institutional zone)
- (vi) Public Utilities zone.
- (vii) Open spaces
- (viii) Special Zone.
- (ix) Agricultural zone.

- (2) Classification of major land uses is according to Appendix A

IV. DIVISION INTO SECTORS:

Major land uses mentioned at Serial No. (i) to (viii) in regulation III above, which are land uses for building purpose have been divided into sectors as shown, bounded by the major road reservations and sector shall be designated by the number as indicated on the drawing.

V. DETAILED LAND USES WITHIN MAJOR USES:

Main ancillary and allied uses, which are subject to the other requirements of these regulations and the rules, may be permitted in the respective major land use zone as listed in Appendix B subjoined to these regulations.

VI. SECTORS NOT RIPE FOR DEVELOPMENT:

Notwithstanding the reservation of various sectors for respective land uses for building purpose, the Director, may not permit any change in their land use or allow construction of building thereon from considerations of compact and economical development of the controlled area, till such time as availability of water supply, drainage arrangement and other facilities for these sector are ensured to his satisfaction.

VII. SECTORS TO BE DEVELOPED EXCLUSIVELY THROUGH GOVERNMENT ENTERPRISES:

1. Change of land use and development in sectors, which are reserved for the commercial zone and the institutional zone and special zone, shall be taken only and exclusively through the government or a Government undertaking or public authority approved by the Government in this behalf and no permission shall be given for development of any colony within these sectors.
2. Not withstanding the provision of clause (I) above the government may reserve, at any time any other sector for development exclusively by it or by the agencies mentioned above

VIII. LAND RESERVATION FOR MAJOR ROADS: -

(1) Land reservation for major roads shall be as under: -

(i)	V-1	Periphery Road 60 metres with 50 metres green on both side.
(ii)	V-1(a)	National Highway no.1, with 100/50 metres green belt on both sides as shown on the drawing.
(iii)	V-1(b)	National Highway No.71 A, with green belt 60 metres on both sides.
(iv)	V-2 road (outer)	60 metres with 100 metres wide green belt on both sides.
(v)	V-2 road (inner)	45 metres
(vi)	V-2(a) Sanoli road	Existing width with 30 metres green belt on both sides.
(vii)	V-2(b) Assandh road	Existing width with 30 metres wide green belt.
(viii)	V-3 road	30 metres.
(ix)	V-3(a) road	60 metres

(2) Width and alignment of other roads shall be as per sector plan or as per approved layout plan of colonies.

IX. INDUSTRIAL NON CONFORMING USES:

With regard to the existing industries shown in zones other than industrial zones in the development plan, such industrial non conforming uses may be allowed to continue for a fixed period to be determined by the director, but not exceeding ten year provided that the owner of the industry concerned:

- undertakes to pay to the Director as determined by him the proportionate charges towards the external development of the site as and when called upon by the Director to do so in this behalf, and
- during the interim period makes satisfactory arrangement for the discharge of effluent to the satisfaction of the Director
- no further expansion shall be allowed within the area of non-conforming use.

X. DISCONTINUANCE OF NON CONFORMING USES:

- If a non-conforming use of land has remained discontinued continuously for a period of two years or more, it shall be deemed to have terminated and the land shall be allowed to be reused or redeveloped only according to the conforming use.
- If a non -conforming use of building is damaged to the extent of 50 percent or more of its reproduction value by fire, flood, explosion, earthquake, war, riot or any other natural calamity, it shall be allowed to be redeveloped only for a conforming use.
- After a lapse of period fixed under clause -IX the land shall be allowed to be redeveloped or use only for conforming use.

XI THE DEVELOPMENT TO CONFIRM TO SECTOR PLAN AND ZONING PLAN:

Except as provide in regulation IX, no land with in major land use shall be allowed to be used and development for building purposes, unless the purposed use and development is according to the detail indicated in the sector plan and zoning plan or the approved colony plan in which the land is situated.

XII. INDIVIDUAL SITE TO FORM PART OF APPROVED LAYOUT OR ZONING PLAN:

No permission for erection or re-erection of building on a plot shall be given unless:

- The plot form a part of an approved colony or the plot is in such area for which relaxation has been granted as provided in regulation -XVII and
- The plot is accessible through a road laid out and constructed upto the situation of the plot to the satisfaction of the Director.

XIII. MINIMUM SIZE OF PLOTS FOR VARIOUS TYPES OF BUILDINGS:

b. The minimum size of plot for various types of uses shall be as below:

- | | |
|--|--------------------|
| (i) Residential plot | 50 square metres |
| (ii) Residential plot in subsidized Industrial housing or slum dwellers Housing scheme approved by the govt. | 35 square metres |
| (iii) Shop-cum-Residential plot | 100 square metres |
| (iv) Shopping Booths including covered corridor or pavement in front | 20 square metres |
| (v) Local Service industry plot | 100 square metres |
| (vi) Light industry plot | 250 square metres |
| (vii) Medium industry plot | 8000 square metres |

(2) The minimum area under a group-housing scheme shall be 5 acres if it forms part of a licensed colony and 10 acres if it is developed independently. However, in case a group housing scheme is floated by Haryana Urban Development Authority or any other Government agency, the size of group housing sites shall be as specified in the scheme.

XIV. SITE COVERAGE, HEIGHT AND BULK OF BUILDING UNDER VARIOUS TYPES OF BUILDINGS:

Site coverage and the height up to which building may be erected within independent residential and industrial plot shall be according to the provisions contained in Chapter - VII of the rule. In the case of other categories, the maximum coverage and the floor area ratio subject to architectural controls, as may be imposed under regulations - XVI shall be as under:

Serial Number	Type of use	Maximum Ground Floor Coverage	Maximum Floor Area Ratio	Remarks
1.	Group housing	35%	175	-
2.	Government offices	25%	150	-
3.	Commercial	In accordance with the terms and conditions specified in the zoning plan of sites approved by the competent authority.		
4.	Warehousing	75%	150	-

N.B. basement floor shall be permitted as approved in the zoning plan. The basement shall be used for storage purposes.

XV. BUILDING LINES IN FRONT AND REAR OF BUILDING:

These shall be provided in according with rules 51, 52, and 53 of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

XVI. ARCHITECTURAL CONTROL:

Every building shall conform to architectural controls prepared under rule -50 if applicable, as per Punjab Schedule Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965.

XVII. RELAXATION OF LAND USE WITHIN AGRICULTURE ZONE:

In the case of any land lying in agriculture zone Government may relax the provision of this development plan.

- (a) for use and development of the land into an residential or industrial colony provided the coloniser has purchased the land for the said use and development prior to the material date and the coloniser secures permission for this purpose as per rules:
- (b) For use of land as an individual site (as distinct from an industrial colony) provided that :
 - (i) The land was purchased prior to the material date.
 - (ii) The Government is satisfied that the need of the industry is such that it can not await alternative allotment in the proper required zone.
 - (iii) The owner of the land secures permission for building as required under the rules.
 - (iv) The owner of the land undertakes to pay to the Director, as determined by him the proportionate charge as and when called open by the Director on this behalf and during the interim period make satisfactory arrangement for discharge of effluent.

EXPLANATION:

The word "purchase" in the regulation shall mean acquisition of full proprietary rights and no lesser title such as agreement to purchase etc.

XVIII. DENSITY:

Every residential sector shall be developed to the sector density indicated as prescribe for it in the drawings subject to a maximum of 20% variation allowed on ether side of the prescribed sector density.

XIX. PROVISION OF FARMHOUSE OUT SIDE ABADI DEH IN RURAL/ AGRICULTURE ZONE:

A farm house in rural zone, outside abadi-deh may be allowed if the area of the land is 2 acres or more on the following conditions:-

	Size of farm house	Main building of the dwelling unit.	Ancillary building of main dwelling unit.
(i) Site coverage	2 Acres minimum	As applicable to residential plot equivalent to 500 square yards.	1 percent of the farm land (not more than 40 percent shall be used for labour/ servant quarters)
	Upto 3 acres.	As applicable to residential plot equivalent to 750 Square yards.	-do-
	Upto 4 acres and above.	As applicable to residential plot equivalent to 1000 Square yards.	-do-
(ii) Height and storey.		11 Meters, three storeyed	4 meters, single storey.

(iii) Set back:

It shall be at least 15 meters away from the edge of the agricultural land on all sides provided that if land attached to the farm house abuts a road, the house shall be constructed with a minimum set back from the edge of the road as under:-

- | | | |
|-----|--|------------|
| (a) | Where the road is bye-pass to a scheduled road | 100 meters |
| (b) | Where the road is a scheduled road | 30 meters |
| (c) | Any other road | 15 meters |

(iv) **Approach Road-** Any revenue rasta/road defined in the revenue record.

(v) **Basement-** Basement shall be permitted to the maximum extent of ground floor coverage but in the basement water closet and bathroom shall not be permitted.

(vi) **Ledge, loft and Mezzanine floor-** Ledge, loft and mezzanine floor shall be permitted within the building subject to the restrictions above as well as the restrictions stipulated in the definition given in part-II

- (vii) **Services, Water supply**
- | | |
|-----|--|
| (a) | Good potable water supply should be available in the farm for human consumption in case farm house is built. |
| (b) | Open Sanitary drains or covered drains to be provided to clean the sheds in case of Dairy farms, Drains are to be provided for carrying rain water in case of all buildings. |
| (c) | Septic tank to be provided for disposal of human and animals waste as per provisions of the Rules. |
| (d) | The distance between the septic tank and open well or tubewell shall be as provided in the Rules: |

Provided that Government may amend the minimum size of the farm for any scheme sponsored by the State Government/State Agency for the proper utilisations of the rural zone.

XX. RELAXATION OF DEVELOPMENT PLAN:

Government may, in case of hardship or with a view to save any structure constructed before the material date, relax any of the provisions of the Development Plan on principles of equity and justice on payment of such development charges and on such other conditions as it may deem fit to impose.

XXI. PROVISIONS OF INFORMATION TECHNOLOGY UNITS AND CYBER PARKS/CYBER CITIES:

(i) **LOCATION**

- (a) Information Technology Industrial units will be located in industrial area/industrial zones only.
- (b) Cyber Parks/Information Technology Parks will be located either in Industrial Area or Industrial/Residential Zones abutting on V-1/M-1 and V-2/M-2 roads in the form of integrated development. However, no manufacturing units will be permitted in such parks.
- (c) Cyber Cities: - the location if such a facility will be decided by the Government.

(ii) **SIZE**

S. NO.	TYPE	SIZE
1	Information Technology Industrial Unit	1 to 5 acres
2	Cyber Park/Information Technology Park	5 to 15 acre
3	Cyber city	Minimum 50 acres

(iii) **MISCELLANEOUS**

I **PARKING**

- (a) One equivalent car space for every 50 square metres of floor area shall be provided. For parking in Cyber Park/ Information Technology Park Information Technology Industrial unit and Cyber City.
- (b) Three tier basement for Information Technology Industry for meeting the requirement of parking shall be allowed subject to clearance from Public health requirement."

II **OTHER ACTIVITIES**

- (a) Incidental commercial activities like Banks, Restaurants, Insurance Offices etc. shall be permitted subject to restriction of 4% of the total area of the cyber park/information technology park.
- (b) Only 5% of the area of the Cyber City shall be allowed for Group Housing and 4% of the total area of the cyber city area shall be permitted for commercial/institutional uses.
- (c) No residential plotted development shall be allowed in a Cyber City.
- (d) For Cyber City Project if allowed in Agriculture/Rural Zone, the entrepreneur shall make the arrangement of water supply and other facilities like sewerage disposal/drainage etc.

III. The Government may impose any other condition as deemed necessary from time to time.

APPENDIX-A

CLASSIFICATION OF LAND USES

MAIN CODE	SUB CODE	MAIN GROUP	SUB GROUP
100	-	Residential	Residential sector on neighbourhood pattern
200	-	Commercial	
	210		Retail Trade
	220		Whole-Sale Trade
	230		Warehousing and Trade
	240		office and banks include govt. offices
	250		Restaurants, Hotels And Transient Boarding Houses Including Public Assistance Institutions, Providing Residential Accommodation like Dharamshala, Tourist

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			Houses etc.
	260		Cinema and other places of public assembly on commercial basis.
	270		Professional Establishments
300		Industrial	
	310		Service Industry
	320		Light Industry
	330		Extensive Industry
	340		Heavy Industry
400		Transport and Communication	
	410		Railways yards "railway stations and sidings"
	420		Roads, Roads Transport Depots And Parking Area
	430		Dockyards, Jetties
	440		Airport/Air Stations
	450		Telegraph Office Telephone Exchange Etc.
	460		Broadcasting Stations
	470		Television Stations.
500		Public Utilities	
	510		Water supply installations including treatment plant.
	520		Drainage and sanitary installations including disposal works
	530		Electric power plants/sub station etc.
	540		Gas installation and gas work
600		Public and Semi Public	
	610		Government Administrative Central Secretariat, District Offices, Law Courts Jails, Police Stations Governors And President's Residence.
	620		Educational, cultural and religious institution.
	630		Medical and health institutions.
	640		Cultural Institutions like Theatres, Opera Houses, etc. of a predominantly non- commercial nature
	650		Land belonging to defense.
700		Open Spaces	
	710		Sports Grounds, Stadium and Play Grounds
	720		Parks
	730		Green belts, Garden and Other Recreational uses
	740		Cemeteries, Crematories etc.
	750		Fuel Filling Station and Bus queue Shelters
800		Agricultural Land	
900		Special Zone	
			Recreation and Entertainment, commercial, Group Housing, Institutional and sport complexes uses etc.

APPENDIX-'B'

I. Residential Zone

- (i) Residences
- (ii) Boarding House
- (iii) Social community religious and recreational buildings
- (iv) Public utility buildings
- (v) Education buildings and all types of schools and college where necessary
- (vi) Cinemas
- (vii) Commercial and professional offices
- (viii) Health institutions
- (ix) Retail shops and Restaurants
- (x) Local service industries
- (xi) Petrol filling stations

As required for the local needs of major uses and needs of the town, at site approved by the director in the sector/ colony plan

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- (xii) Bus stops, Tonga, Taxi, Scooter and Rickshaw stand
- (xiii) Nurseries and Green houses
- (xiv) Any other minor needs ancillary to residential use.
- (xv) Starred hotel
- (xvi) Cyber Parks /Information Technology park
- (xvii) Any other use, which the Government may in public interest, decides.

As per the policy/
parameters decided by
the government

II. COMMERCIAL ZONE

- (i) Retail trade
- (ii) Wholesale trade
- (iii) Warehouses and Storage
- (iv) Restaurant and Transient Boarding houses including public assistance Institutions providing residential accommodation like Dharamshala, Tourist houses etc.
- (v) Commercial offices and Banks
- (vi) Cinemas, Hotels, Motels and other places of public assembly like theatres, clubs etc. run on commercial basis.
- (vii) Professional Establishments
- (viii) Residence on the first and higher floors
- (ix) Local Service industry
- (x) Public Utility Buildings
- (xi) Petrol Filling Stations and Service Garages
- (xii) Loading and unloading yards
- (xiii) Parking spaces, Bus Stops, Taxis, Tonga and Rickshaw stand
- (xiv) Town Parks
- (xv) Any other use which the director in public interest may decide

As required for the local
needs of major uses at sites
earmarked for them in the
sector plan or in the approved
layout plan of the colonies

III. INDUSTRIAL ZONE:

- (i) Light industry
- (ii) Medium industry
- (iii) Obnoxious and hazardous industry
- (iv) Heavy industry
- (v) Service industry
- (vi) Warehouse and storage
- (vii) Parking loading and unloading area
- (viii) Truck Stands/Bus Stoops, Taxi, Tonga and Rickshaw Stand
- (ix) Public utility, community buildings and Retail shops
- (x) Petrol filling stations and service garages
- (xi) Liquid Petroleum Gas godowns permitted by the Director
- (xii) Cyber Parks/Information Technology Park/ Information Technology Industrial Units
- (xiii) Any other use permitted by the Director

At sites earmarked for
them in the sector plan
or in the approved
layout plan of the
colonies.

IV. TRANSPORT AND COMMUNICATION ZONE

- (i) Railways yards, Railway station and sidings.
- (ii) Transport Nagar, Roads and transport depots and parking area.
- (iii) Airports and Air Stations
- (iv) Telegraph offices and Telephone Exchange
- (v) Broadcasting Stations
- (vi) Television Station
- (vii) Agricultural, Horticulture and Nurseries at approved site and place.
- (viii) Petrol Filling Stations and Service Garages
- (ix) Parking Spaces, Bus Stops/Shelter, Taxi, Tonga And Rickshaw Stand

V PUBLIC UTILITY ZONE

- (i) Water supply installation including Treatment Plants
- (ii) Drainage and Sanitary installations including Disposal works
- (iii) Electric Power Plants, Sub Station etc.
- (iv) Gas installations and Gas works

At sites earmarked
in the sector plan

VI PUBLIC AND SEMI PUBLIC USES ZONES:

- (i) Government Offices, Government Administration centres, Secretariats and police Stations
- (ii) Educational, Cultural and Religious installations
- (iii) Medical health institutions
- (iv) Civic/ Cultural and Social institutions like Theatres, Opera houses etc. predominantly non commercial nature
- (v) Land belonging to Defence.
- (vi) Any other use which Government in public interest, may decide

At sites earmarked
in the sector plan

VII OPEN SPACES

- (i) Sports ground, stadium and play ground
- (ii) Park and green belts
- (iii) Cemeteries, crematories etc
- (iv) Motor fuel filling station, bus queue shelter along roads with the permission of Director
- (v) Public utility services like transmission lines, communication lines, water supply lines, sewerage lines, drainage lines in the green along the scheduled roads and major roads
- (vi) Any other recreation use with the permission of Director

At site approved by
director town and
country planning
department Haryana

VIII SPECIAL ZONE:

Recreational and entertainment, commercial and institutional, sports complexes etc.

IX USES STRICTLY PROHIBITED:

Storage of petroleum and other inflammable material without proper license

X AGRICULTURE ZONE

- (i) Agricultural, horticultural, diary and poultry farming
- (ii) Village house within abadi-deh
- (iii) Farm house outside abadi-deh subject to restriction as laid down in zoning regulation XIX
- (iv) Afforestation development of any of the parts for recreation
- (v) Expansion of existing village contiguous to abadi-deh if undertaken as a project approved or sponsored by the Central Government or semi Government
- (vi) Milk chilling station and pasteurisation plant
- (vii) Bus Stand and Railway stations
- (viii) Air Port necessary Buildings
- (ix) Wireless stations
- (x) Grain godowns, storage spaces at sites approved by the Director
- (xi) Weather stations
- (xii) Land drainage and irrigation, hydro-electric works and tube well for irrigation
- (xiii) Telephone and electric transmission lines & poles
- (xiv) Mining and extraction operations including line and brick kilns, stones quarries and crushing subject to the rules and at approved site
- (xv) Cremation and burial grounds
- (xvi) Petrol filling station and service garages

At site approved by
director town and
country planning
department Haryana

- (xvii) Hydro-Electric/Thermal Power Plant/ Sub Stations
- (xviii) Liquid Petroleum Gas Storage/ Godowns with the approval of the director
- (xix) (a) Non Polluting industries registered as Rural Industry Scheme / Small Scale industrial units subject to one of the following conditions
 - (i) Located within half kilometer belt encircling the existing village abadi –deh and approachable from public road/ rasta other than scheduled road, National Highway and State Highway.
 - (ii) On public road/rasta not less than 30 feet wide (other than scheduled roads, National highway and State highway) outside the half kilometer zone referred to in (i) above upto a depth of 100 metres along the approach road.
 - (iii) With an area upto two acres.
- (b) The site should not fall within 900 metres restricted belt around Defence installations.
- (xx) Small Restaurants and Motels along National Highways
- (xxi) Microwave Towers/ Stations, seismic centres and Telecommunication centers
- (xxii) Any other use, which government may in public interest, decide.

APPENDIX-I

Categories of Industries included in the scope/ definition of Information Technology Industry.

A. COMPUTING DEVICES INCLUDING

- Desktop
- Personal computer
- Services
- Work Station
- Nodes
- Terminals
- Network P.C.
- Home P.C.
- Lap- top Computer
- Note book Computer
- Palm top Computer/PDA

B NETWORK CONTROLLER CARD/ MEMORIES INCLUDING:

- Network Interface Card (NIC)
- Adapter Ethernet/PCI/ EISA/Combo/PCMICA
- SIMMs Memory
- DIMMs Memory
- Central Processing Unit (CPU)
- Controller SCSI/ Array
- Processors / Processor Power Module/ Upgrade

C STORAGE UNITS INCLUDING:

- Hard Disk Drives/Hard Drives
- RAID Devices & other Controllers
- Floppy Disk Drives
- Optical disk drive
- Other Digital Storage Devices

D OTHER

- Key Board
- Monitor
- Mouse
- Multi-Media Kits

- E PRINTERS AND OUTPUT DEVICES INCLUDING**
Dot Matrix
LaserJet
Ink Jet
LED Printers
Line Printers
Plotters
Pass- Book Printers
- F NETWORKING PRODUCTS INCLUDING**
Hubs
Routers
Switches
Concentrators
Trans- receivers
- G SOFTWARE INCLUDING**
Application Softwares
Operating System
Middleware/ Firmware
- H POWER SUPPLIES TO COMPUTER SYSTEM INCLUDING**
Switch mode power supplies
Uninterrupted Power Supplies
- I NETWORKING/ CABLING AND RELATED ACCESSORIES**
(Related To IT Industry)
Fibre Cable
Copper Cable
Cables
Connectors, Terminal blocks
Jack Panels, Patch Cord
Surface Mount boxes
Mounting Cord / Wiring blocks
- J CONSUMABLES INCLUDING**
C.D.ROM/Compact Disk
Floppy Disk
Tapes DAT/DLT
Ribbons
Toners
Ink for output devices
Inkjet Cartridges
- K ELECTRONIC COMPONENTS:**
Printed Circuit Board/ Populated PCB
Printed Circuit Board/ PCB
Transistors
Integrated Circuits/ICs
Diodes/Thyristor/ LED
Resistors /Capacitors
Switches (On/ Off, Push button, Rocker, etc.)
Plugs/sockets/ relays
Magnetic heads, Print heads
Connectors
Microphones /Speaker
Fuses

L

TELECOMMUNICATION EQUIPMENT INCLUDING:

Telephones
Videophones
Facsimile Machines/Fax Cards
Tele Printers / Telex Machine
PABX/EPABX / RAX/MAX Telephone Exchange
Multiplexes / Muxes
Modems
Telephone answering machine.
Telecommunication Switching Apparatus
Antenna and Mast
Wireless datacom equipment
Receiving equipment like pagers, Mobile/ Cellular Phones etc.
VSATS
Video conferencing equipments

M

• Including set Top Boxes for both Video and Digital Signaling
Information Technology Enabled Services are business processes and

Services, the end products/ services of which are :-

- (a) delivered outside India.
- (b) delivered over communication network; and
- (c) either externally contracted (out-sourced) or provided by a remote subsidiary of the same company (out-located).

Note:-Services which shall not be included are:-

- (1) remote production \ manufacturing units;
- (2) the corporate offices of companies of their local branches;
- (3) Virtual business on Internet.

The following services which meet the above criteria shall be included---

- (1) Back-office Operations
- (2) Call Centres
- (3) Content Development or Animation
- (4) Data Processing
- (5) Engineering and Design
- (6) Geographic information system services
- (7) Human Resource Services
- (8) Insurance Claim Processing
- (9) Legal Data base
- (10) Medical Transcription
- (11) Pay roll
- (12) Remote Maintenance
- (13) Revenue Accounting
- (14) Supports Centres and
- (15) Web-site Services."

SHAKUNTLA JAKHU

Financial Commissioner and Principal Secretary to
Government, Haryana, Town and Country Planning Department.



MUNICIPAL CORPORATION PANIPAT

Improvement Trust Building, Railway Road, Panipat, Haryana.
Tel: 0180-2645800, Fax: 0180-2645800
Email: nagarnigampanipat132103@gmail.com

Annexure-R-IV

AEE-3
Prepared by
6/7/2020

RC
AEE1 AEE2 AEE3
JEE Asstt. Clerk

To
The Regional Officer,
HSPCB, Panipat.

Memo No 4242

Dated 06/07/2020

Sub: O.A. No. 851/2019 pending before Hon'ble NGT, New Delhi titled
as S. Gurdeep Singh, President Welfare Association, Sector -18,
HUDA, Panipat.

Ref: Your letter No. HSPCB/PR/2020/720-721 dated 03.07.2020.

On the subject cited matter it is intimated that the matter was discussed with you and it is found that there are 9 Industries which are operating from sector-18, Panipat. Out of these 9 Industries there are 6 Green Industries, 1 white category, 1 orange category and 1 Red category. The detail of all Industries are shown in tabulated form Annexure-I which is enclosed herewith. 2 no Green category Industries and 1 no Red category industries have already been closed by the HSPCB. Only 1 no. Industries falls in orange category but according to present status at site no polluting activity is being carried out by this Industry at site. As far as Jyoti Spinning Mills (Sawan K Motors) Sector 18, Panipat is concerned, if HSPCB, Panipat is satisfied with the non polluting activity of this unit then there is no need to shift this unit.

Therefore the remaining 6 no Industries need not to be shifted form Sector-18, Panipat. This is for your information and necessary action please.

DA: As above.

Commissioner,
Municipal Corporation
Panipat.

Endst. No.

Dated

A copy of above is forwarded to the Deputy Commissioner, Panipat for information and necessary action please.

Commissioner,
Municipal Corporation
Panipat

The report regarding status of units existing and operating in sector-18, Panipat is given as under:-

Sr. No.	Name and Address of unit	Activity	Category	Consent status from HSPCB	License issued from MCP or not	Present Status
1	M/s Longowal Spinning, Sector-18, Panipat	Spinning	Green	Obtained	Issued	Operating
2	M/s Loom & Knots, Sector-18, Panipat	Spinning/Weaving	Green	Obtained	Issued	Operating
3	M/s Geeta Spinning, Sector-18, Panipat	Spinning	Green	Obtained	Issued	Operating
4	M/s Anmol Spinner Sector-18, Panipat,	Spinning	Green	Obtained	Issued	Operating
5	M/s Ashoka Apining (Arav Tex), Sector-18, Panipat	Spinning	White	Not Required	Not Required	NA
6	M/s Jyoti Spinning Mill (Sawan K Motor), Sector-18, Panipat	Sale and service of vehicles/cars	Orange	Obtained	Issued	No polluting activity is being carried at site
7	M/s Bhavliya Spinning mill, Sector-18, Panipat	Reprocessing of waste cotton	Green	Closed by Board	Not Required	Non operating
8	M/s Hard Shiva (operating as DSP Handloom) Sector-18, Panipat	Reprocessing of waste cotton	Green	Closed by Board	Not Required	Non operating
9	M/s Partham Textile, Sector-18, Panipat	Weaving with effluent Discharge	Red	Closed by Board	Not Required	Non operating

As per Notification, Govt. of Haryana ULB Deptt. Dated 20th July- 2016(Copy Enclosed).

Clause No. 8.5.1- Need not to shifted as Green Category

8.5.2- Orange Category unit has to be shifted within two year w.r.t issuance of said notification .But the Unit M/s Sawan K Motor, Sector-18 Panipat fall under Orange Category but not carrying any polluting process at site only sale point has been provided

Further the as per the Govt of Haryana. Town and Country Planning Department Notification dt 18/12/2006, the said activity i.e "Servicing of Automobiles" is fall under Local service Industry and can be operated at same site.

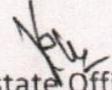
Executive Officer
Municipal Corporation,
Panipat

From Estate Officer,
HSVP, Panipat

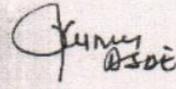
To The Deputy Commissioner,
Panipat.

Subject:- Memo. No. 1762 Dated. 7/07/2020
O.A. 851/2019 pending before Hon'ble NGT, New Delhi titled
as S. Gurdeep Singh, President Welfare Association, Sector-18
,HUDA ,Panipat.

On the above noted subject that the industries has been released in year 2006 sector-18. The released land falls under the jurisdiction of Country and Town Planning Department/Municipal Corporation, panipat . It is also mentioned that the service has been constructed as per revised plan vide endst. No. CTP/STP7070 dated 03.08.2009 near Looms and knouts factory and the area of green belt is not disturbed. It for your kind information and further necessary action please.


Estate Officer
HSVP, Panipat

Endst. No.


Dated.

A copy of the above is forwarded to Regional Officer HSPCB, Panipat for information and further necessary action please.

|
Estate Officer
HSVP Panipat

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SITTING AT NEW DELHI**

In

Original Application No.621 of 2019

IN THE MATTER OF:

Resident Welfare Association (Regd)

..... Applicant

Versus

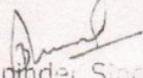
State of Haryana & ors.

..... Respondents

INDEX

Sr. No.	Particulars	Page No
1.	REPORT OF THE COMMITTEE DULY CONSTITUTED IN THE OA NO. 621/2019 TITLED AS Resident Welfare Association vs STATE OF HARYANA & ors	1-12
	ANNEXURE-R1 Copy of order dated 29.07.2019	
	ANNEXURE-R2 Copy of notification dated 20.07.2016	
1.	ANNEXURE-R3 Copy of closure action initiated by HSPCB.	
5.	ANNEXURE-R4 Copy of letter sent to M/s Sawan Motors	
6.	ANNEXURE-R5 Copy of letter sent to CGWA for initiating action against the unit	
7.	ANNEXURE-R6 Copy of letter sent to Municipal Corporation, Panipat and Town Country Planning Department for initiating action.	

FILED BY:


 Bhupinder Singh
 Regional Officer, Nodal Officer
 Haryana State Pollution Control Board, Panipat
 SCO-55, Sector -25, Panipat, Haryana 132105

Date.

Place: New Delhi

Report of the committee duly constituted in the OA No. 621/2019 titled as Resident Welfare Association (Regd) Vs State of Haryana & ors.

Background

The complaint has been made in the Hon'ble NGT regarding unauthorized and polluting yarn manufacturing factories which are established in sector- 18, Haryana Sahari Vikas Paradhikaran, Panipat without obtaining any consent to establish and consent to operate from the Haryana state Pollution Control Board (HSPCB). These illegal yarn manufacturing units have also not obtained the permission from Central Ground Water authority (CGWB) for extraction of ground water. It has been mentioned in the complaint that these illegal factories also discharge their toxic effluent with the help of tankers, into Irrigation canal no.2 of Panipat city emerges in the holy river Yamuna. It has been alleged that these industries are categorised as Red category industries which are grossly polluting industries which have been discharging environmental pollutants directly into the ambient air and water, having potential threat to cause adverse effect on the soil, water and air quality.

The said matter OA no. 621 of 2019 was listed before Hon'ble National Green Tribunal on 29.07.2019 and the operative part of Order is :

" Before proceeding further in the matter, we require a factual and action taken report from a joint Committee comprising of Central Pollution Control Board (CPCB), state Pollution Control Board (SPCB), Central Ground Water Authority (CGWB) and the District Magistrate, Panipat within one month by email at judicial-ngt@gov.in. The SPCB will be the nodal agency for coordination and compliance."

Copy the order dated 29.07.2019 passed by Hon'ble NGT dated 03.01.2019 is attached as **Annexure-R1**.

In Compliance of the order passed by Hon'ble NGT, Principal Bench, New Delhi in OA No 621/2019 on 29/09/2019. The team of following officers was constituted for inspection of the units mentioned in the referred complaint:

- i. Ms. Preeti, IAS, Additional Deputy Commissioner, Panipat on behalf Deputy Commissioner Panipat.
- ii. Dr. Narender Sharma, Additional Director, CPCB, New Delhi.
- lii Sh. S.K.Mohinudin, Sr. Hydrogeologist, CGWB, Chandigarh.
- iii Sh. Bhupinder Singh, Regional Officer, HSPCB, Panipat (Nodal Officer nominated by Haryana State Pollution Control Board).

The above said team inspected the units mentioned in the referred complaint on 21.07.2019 and 22.07.2019.

The methodology adopted by the joint team for investigating the matter:

- Visit to the site of the units mentioned in the complaint.
- Meeting with Sh. Gurdeep singh, President, Resident welfare Association (Regd) complainant in OA No. 621/2019 at site to obtain details regarding exact location of the units mentioned in the complaint.

[Handwritten signature]

S.K.M.

13/9/19

pg. 1

[Handwritten signature]
(61)

- Obtaining information from the officer of HSVP regarding the status of units operating in sector-18, HSVP, Panipat.

Observation made by the team during inspection on 05.02.2019 at site

1. M/s Longawal Spinning Mills, Sector-18, Panipat:

The unit M/s Longawal Spinning Mills, Sector-18, Panipat is a green category and engaged in weaving and spinning. The unit has obtained consent to operate from the HSPCB. As per the observations made by Joint team during inspection, the unit is not contributing to water or air pollution. The unit has installed one tubewell with submersible having motor with horse power 1.5 H.P. **The unit has not obtained permission from CGWB for extraction of ground water.** The daily consumption of water is approximately 5 KLD. The unit has also drinking water supply connection with HSVP. The unit has obtained permission from Municipal Corporation, Panipat for manufacturing of shoddy yarn & rugs vide letter no. MCP/TL-29/2019-20 dated 21.05.2019. The land has not been acquired by HSVP as per letter issued by Estate Officer, Rohtak vide letter no. 3040 dated 29.11.2018.

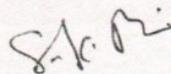
2. M/s Loom Knits, Sector-18, Panipat:

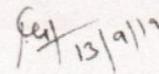
The unit M/s Loom Knits, Sector-18, Panipat is a green category and engaged in weaving and spinning. The unit is operating in the name of Looms and Knots at present site. The unit has obtained consent to operate from the HSPCB. The unit has installed one tubewell with submersible having motor with horse power 5 H.P. **The unit has not obtained permission from CGWB for extraction of ground water.** The daily consumption of water is approximately 2.5 KLD. The unit has also drinking water supply connection with HSVP. The unit has obtained permission from Municipal Corporation, Panipat for manufacturing of export for handloom vide letter no. MCP/TL-30/2019-20 dated 21.05.2019. The unit has taken the land on lease for the period of five years from 1.04.2019 to 31.03.2024 as per lease agreement submitted by the unit dated 08.08.2019. The land has not been acquired by HSVP as per letter issued by Estate Officer, Rohtak vide letter no. 3039 dated 29.11.2018.

3. M/s Geeta Spinning Mills, Sector-18, Panipat

The unit M/s Geeta Spinning Mills, Sector-18, Panipat is a green category and engaged in weaving and spinning. The unit has obtained consent to operate from the HSPCB. As per the observation the unit is not contributing to water or air pollution. The unit has installed one tubewell with submersible having motor with horse power 1.5 H.P. **The unit has not obtained permission from CGWB for extraction of ground water.** The daily consumption of water is approximately 2 KLD. The unit has also drinking water supply connection with HSVP. The unit has obtained permission from Municipal Corporation, Panipat for manufacturing of shoddy yarn & rags vide letter no. MCP-TL-28/2019-20 dated 21.05.2019. The land has not been acquired by HSVP as per letter issued by Estate Officer, Punchkula vide letter no.3 dated 02.01.2006.









4. **M/s Ashoka Spinning Mills, Sector-18, Panipat:**

The unit M/s Ashoka Spinning Mills, Sector-18, Panipat is not in operation at site mentioned in complaint. It was found that unit M/s Aarav Textile was operating at present site. The unit is a white category engaged in stitching process only to manufacture handloom products. The unit is not required to obtain consent to operate from the HSPCB. As per the observation, the unit is not contributing to water or air pollution. The unit has installed one tubewell with submersible but the same is now not in use by the unit. The daily consumption of water is approximately 1 KLD. The unit has drinking water supply connection with HSVP. The land has not been acquired by HSVP as per letter issued by Estate Officer, Punchkula vide letter no. 3495 dated 20.05.2002.

5. **M/s Bhartiya Spinning Mill, Sector-18, Panipat:**

The unit M/s Bhartiya Spinning Mill, Sector-18, Panipat is a green category and engaged in processing of waste cotton. **The unit has not obtained any consent to operate from the HSPCB.** The unit has provided one tubewell with submersible having motor with horse power 2 H.P. The use of ground water is being done for domestic purpose in the unit. **The unit has not obtained permission from CGWB for extraction of ground water.** The daily consumption of water is approximately 1 KLD. The unit also has drinking water supply connection with HSVP. No permission from Municipal Corporation has been obtained for operation of unit at present site.

6. **M/s Lord Shiva Hand Spinning Mill, Sector-18, Panipat**

The unit M/s Lord Shiva Hand Spinning Mill, Sector-18, Panipat is not operating at the present site. The site has been leased to unit M/s DSP Handloom and is operating at the site from past one year as informed by the representative of unit during the time of inspection. The unit has provided power looms to manufacture carpets. **The unit is a green category and it was mandatory for the unit to obtain consent to operate from the HSPCB, however, no consent has been obtained by the Unit.** The unit has provided one tubewell with submersible having motor with horse power 2 H.P. The unit has not obtained permission from CGWB for extraction of ground water. The daily consumption of water is approximately 2 KLD. No permission from Municipal Corporation, Panipat obtained for operation of unit.

7. **M/s Kaushalya woollen Mills, Panipat:**

The unit M/s Kaushalya woollen Mills, Panipat is not in operation at the site. The site is located in sector- 40, HSVP, Panipat instead of sector-18 as mentioned in the complaint. No manufacturing activity carried out by the unit at site. The unit M/s Kanahiya enterprises and S.K Trader are operating at the above site. This unit engaged in trading of waste cloth only and no manufacturing activity carried out by these units. The units are not required to obtain consent to operate from the HSPCB. The unit has installed one tubewell with submersible having motor with horse power 2 H.P. The use of ground water is being done for domestic purpose in the unit. **The unit has not obtained permission from CGWB for extraction of ground water.** The daily consumption of water is approximately 1 KLD. Permission from Town and

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Country Planning Department for trading activity has not been obtained by these units.

8. M/s Saraswati woollen Mills, Panipat:

The unit M/s Saraswati Woollen Mills, Panipat is not in operation at the site. The site is located in sector- 40, HSVP, Panipat instead of sector-18 as mentioned in the complaint. The unit M/s Birmi International, sector-40, HSVP, Panipat is operating at site. The unit is engaged in knitting of polyster yarn for manufacturing grey fabric. The knitting activity is not covered under consent management of the Board spinning of polyster and cutting of polar blankets. The unit has installed one tubewell with submersible having motor with horse power 3 H.P. **The unit has not obtained permission from CGWB for extraction of ground water.** The daily consumption of water is approximately 3 KLD. Permission from Town and country Planning Department for manufacturing activity has not been obtained by the unit.

9. M/s Jyoti Spinning Mills, Sector-18, Panipat:

The unit M/s Jyoti Spinning Mills, Sector-18, Panipat is not in operation at the site. The unit M/s Sawan K Motors Pvt Ltd is operating at the site mentioned engaged in sale and servicing of automobile. The unit is operating at the present site since 2007 and is operating based on regular consent to operate from the HSPCB. The unit covers under orange category. The unit has provided one tubewell with submersible having motor with horse power 3 H.P. The use of ground water is being done for washing of vehicle. **The unit has not obtained permission from CGWB for extraction of ground water.** The daily consumption of water is approximately 6 KLD. Permission from Municipal Corporation for sale and service of automobile has been obtained by the unit.

10. M/s Prakash Spinning Mills, Sector-18, Panipat:

The unit M/s Prakash Spinning Mills, Sector-18, Panipat is not in operation at the site. The site has been leased out to M/s Pratham Textile engaged in manufacturing of cloth from Polyster. The unit make use of ground water in the process as it has provided water jet machines and same is recycled back into the process. However, no dyeing and printing activity done by the unit in the process. **The unit is presently lying closed from the last three months as informed during the time of inspection.** The unit covers under Red category and has not obtained Consent to operate from HSPCB. Closure action against the unit has already been taken by HSPCB. The unit has provided one tubewell with submersible having motor with horse power 3 H.P. The use of ground water is being done for industrial and domestic purpose. **The unit has not obtained permission from CGWB for extraction of ground water.** The daily consumption of water is approximately 3 KLD. Permission from Municipal Corporation for manufacturing activity has not been obtained by the unit. The land has not been acquired by HSVP as per letter issued by Estate Officer, Punchkula vide letter no. 4135 dated 15.07.2003.

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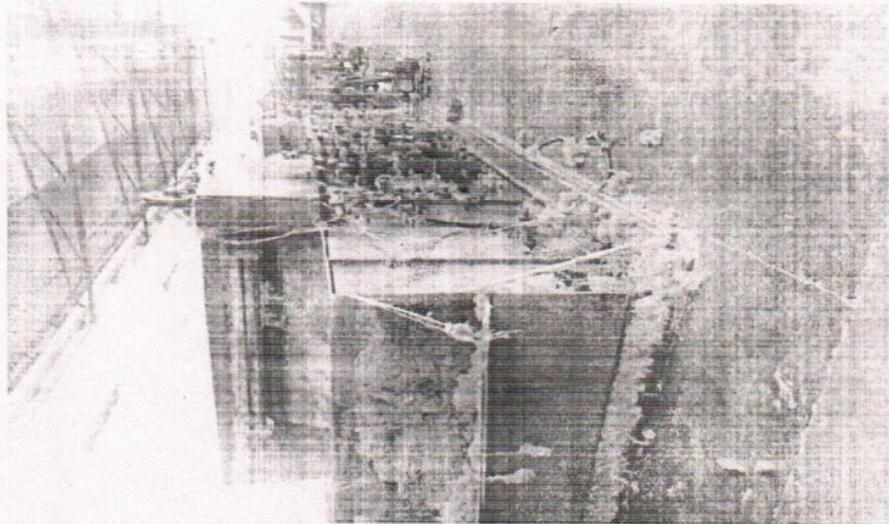
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11. M/s Ajanta Blankets, Sector- 13-17, Panipat

The unit M/s Ajanta Blankets, Sector- 13-17, Panipat is not in operation at the site. The site is located in sector- 13-17, HSVP, Panipat instead of sector-18 as mentioned in the complaint. It is a vacant plot and industrial shed constructed at this site has already been demolished by the unit.

Some of the photographs collected during inspection at site showing process of the above units is shown in the photographs as under :



Unit M/s Longwal Spining Mills engaged in processing of waste rugs. No dyeing activity done at site.

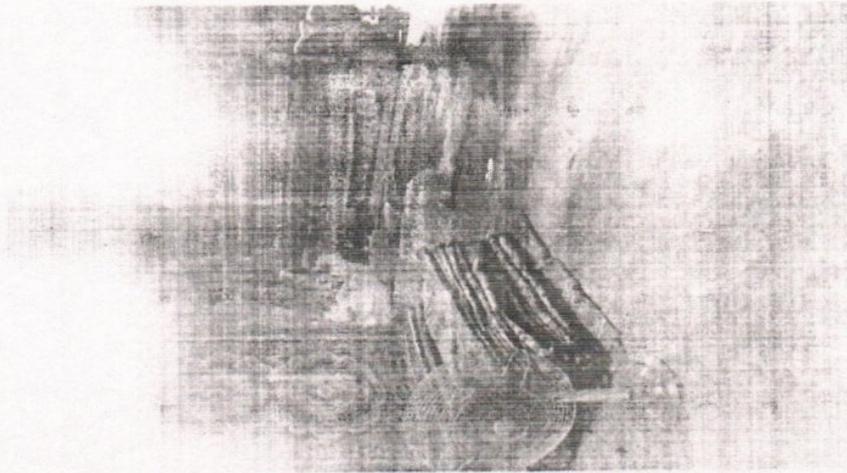


Unit M/s Loom & knots, engaged in spinning process. No dyeing activity done at site.

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S. K. Singh

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Unit M/s DSP Handloom installed Power looms. No dyeing activity found at site.

During inspection it was informed by the representative of units and also enquired from the official of HSVP that the building of these sites were constructed in the year around 1988-89. The land for residential sector- 18 was acquired by the HSVP in the year 1993-94. Since units in these buildings were already in operation therefore these building were excluded by HSVP from acquiring. Presently, these units come under the preview of Municipal Corporation, Panipat and Town and country Planning Department.

Relocation policy of Haryana Government, Urban Local Bodies Department

Haryana Urban Local Bodies Department has issued notification dated **20.07.2016** for relocation of industrial unit operating in residential area. As per point 8.5 of the notification the categorization for the purpose of relocation shall be for industrial units (For manufacturing) only. The categorization of shifting as per said notification is as under:

- 8.5.1 **Red Category Industries-** To be shifted with immediate effect by giving them six months time.
- 8.5.2 **Orange Category Industries-** To be shifted with immediate effect as in case red category, but if these units comply with the Pollution Control Norms, then they may be given two years of time for shifting to confirming areas.
- 8.5.3 **Green Category Industries-** These units may continue to be dealt with as per the existing provisions and norms of the Pollution Control Department and other relevant approvals from concerned authorities.
- 8.5.4 **House Hold units-** Attached list of manufacturing activities can continue in residential area provided they are not operating from HUDA sectors or other planned and approved residential colonies.
- 8.5.5 **Only non hazardous and non-noxious industries** having clearance from pollution Control Department shall be permitted to operate in residential areas.

Copy of notification is attached as **annexure-R2**.

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The brief detailed of the units as mentioned in the complaint are given in table below:

Table 1

Sr. No.	Name of unit	Present operating status	Status of polluting activity	Category and status of consent to operate from HSVP	Status of ground water permission	Status of permission from Municipal Corporation and Town and Country Planning
1.	M/s Longwal Spinning Mill, Sector-18, Panipat	The unit is operating at present site.	No dyeing and bleaching activity done by the unit	Green category. Consent to operate obtained by the unit.	Permission from CGWA not obtained	Permission from Municipal Corporation obtained
2.	M/s Looms Knots, Sector-18, Panipat	The unit is operating in the name of Looms and Knots	No dyeing and bleaching activity done by the unit	Green category. Consent to operate obtained by the unit.	Permission from CGWA not obtained	Permission from Municipal Corporation obtained
3	M/s Geeta Spinning Mills, Sector-18, Panipat	The unit is operating at site	No dyeing and bleaching activity done by the unit	Green Category. Consent to operate obtained by the unit.	Permission from CGWA not obtained	Permission from Municipal Corporation obtained
4	M/s Ashoka Spinning Mill, Sector-18, Panipat	The unit is operating in the name of Aarav industry.	No dyeing and bleaching activity done by the unit	White category. Consent to operate not required	The tubewell installed but not in use	Permission from Municipal Corporation obtained
5	M/s Bhartiya Spinning Mill, Sector-18, Panipat	The unit is operating at site.	No dyeing and bleaching activity	Green category. Consent to operate not obtained	Permission from CGWA not obtained	Permission from Municipal Corporation not obtained

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			done by the unit			
6	M/s Lord shiva spinning Mill, Sector- 18, Panipat	The unit is operating in the name of DSP Handloom	No dyeing and bleaching activity done by the unit	Green Category. Consent to operate not obtained	Permission from CGWA not obtained	Permission from Municipal Corporation not obtained
7	M/s Kaushalya woollen Mill, Sector-18, Panipat	The unit is operating in the name of Kanahiya enterprises and S K Traders	No dyeing and bleaching activity done by the unit	Not fall in any category of the Board. Consent to operate not required	Permission from CGWA not obtained	Permission from town and country Planning Department not obtained
8	M/s Saraswati woollen Mill, Sector-18, Panipat	The unit is operating in the name of Birmi international	No dyeing and bleaching activity done by the unit	The unit is engaged in knitting process which is not covered under consent management of the Board.	Permission from CGWA not obtained	Permission from town and country Planning Department not obtained
9 ✓	M/s Jyoti Spinning Mill, Sector-18, Panipat (Sawan K Motors private limited operating at the existing site)	The unit is operating in the name Sawan K Motors private limited	No dyeing and bleaching activity done by the unit	Orange category (Washing and servicing of automobile). Consent to operate obtained by the unit.	Permission from CGWA not obtained	Permission from Municipal Corporation obtained. <i>The unit was required to shifted out of residential area within 2 years from 20/7/2016, the date of notification of Haryana Urban Local Bodies department.</i>
10 ✓	M/s Prakash Spinning Mill,	The unit is existing in	No dyeing	Red Category.	Permission from	Permission from

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	Sector-18, Panipat	the name of Pratham Textile. The unit found closed by the team	and bleaching activity done by the unit	Consent to operate not obtained	CGWA not obtained	Municipal Corporation not obtained. <i>The unit was required to shifted out of residential area within 2 years from 20/7/2016, the date of notification of Haryana Urban Local Bodies department.</i>
11	M/s Ajanta Blankets, Sector-18, Panipat	The unit is lying dismantled	No dyeing and bleaching activity done by the unit	Lying abandoned. Not required	Not required	Not required

Beside this one more unit M/s Anmol Spinning mill, sector-18, HSVP, Panipat not mentioned in the complaint was found operating in the said area. The said unit also have not obtained consent to operate from the Board. The unit has installed one tubewell with submersible with 5 H.P. motor. The total consumption of water by the unit is approximately 3 KLD. Permission from CGWA has not been obtained for extraction of ground water. The unit is covered under green category and no dyeing & printing operation done by the unit.

Conclusion and Recommendation

1. That the unit mentioned in the complaint are not involved in any dyeing and bleaching activity which may result into discharge of any effluent from the unit. No illegal discharge of effluent was found during the time of inspection by the team.
2. That out of 11 units mentioned in the complaint 3 unit mentioned at serial no. 1, 2, and 3 of the above table viz. M/s Longwal Spinning Mill, M/s Looms Knots and are green category units and has obtained consent to operate from the Board. These units can be allowed to operate in the Municipal area as per notification 20.07.2016. The detail is as under:

M/s Longwal Spinning Mill, Sector-18, Panipat	No dyeing and bleaching activity done	Green category. Consent to operate	Permission from CGWA not obtained	Permission from Municipal Corporation obtained
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	by the unit	obtained by the unit.		
M/s Looms Knots, Sector-18, Panipat	No dyeing and bleaching activity done by the unit	Green category. Consent to operate obtained by the unit.	Permission from CGWA not obtained	Permission from Municipal Corporation obtained
M/s Geeta Spinning Mills, Sector-18, Panipat	No dyeing and bleaching activity done by the unit	Green Category. Consent to operate obtained by the unit.	Permission from CGWA not obtained	Permission from Municipal Corporation obtained

3. The unit at serial no. 5, and 6 viz. **M/s Bhartiya Spinning Mill and M/s Lord shiva spinning Mill**, of the above table are green category unit and have not obtained consent to operate from the HSPCB and also no permission from Municipal Corporation has been obtained. Closure action against these units has been initiated by the HSPCB (Copies attached as Annexure R3 Colly). The details of these units is as under :

M/s Bhartiya Spinning Mill, Sector-18, Panipat	No dyeing and bleaching activity done by the unit	Green category. Consent to operate not obtained	Permission from CGWA not obtained	Permission from Municipal Corporation not obtained
M/s Lord shiva spinning Mill, Sector-18, Panipat (Operating in the name of DSP Handloom)	No dyeing and bleaching activity done by the unit	Green Category. Consent to operate not obtained	Permission from CGWA not obtained	Permission from Municipal Corporation not obtained

4. That the unit mentioned at serial no 4,7, 8 and 11 are not required to obtain consent to operate from HSPCB as these units are white category units and not covered under consent management of the Board. The detail of these units are as under:

M/s Ashoka Spinning Mill, Sector-18, Panipat	The unit is operating in the name of Aarav industry.	No dyeing and bleaching activity done by the unit	White category. Consent to operate not required	Permission from Municipal Corporation obtained
M/s Kaushalya woollen Mill,	The unit is operating in	No dyeing and	Not fall in any category of the	Permission from town and

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Sector-18, Panipat	the name of Kanahiya enterprises and S K Traders	bleaching activity done by the unit	Board. Consent to operate not required	country Planning Department not obtained
M/s Saraswati woollen Mill, Sector-18, Panipat	The unit is operating in the name of Birmi international	No dyeing and bleaching activity done by the unit	The unit is engaged in knitting process which is not covered under consent management of the Board.	Permission from town and country Planning Department not obtained
M/s Ajanta Blankets, Sector-18, Panipat	The unit is lying dismantled	No dyeing and bleaching activity done by the unit	Lying abandoned Not required	Not required

- 5 That the unit mentioned at serial no 9 i.e. M/s Jyoti Spinning mill is operating in the name of M/S Sawan K Motors Pvt Ltd engaged in sale and services of Hyundai cars. The unit has obtained consent to operate from HSPCB. The unit covers under orange category therefore require to be shifted from the said location within 2 years from the date of notification of ULB i.e 20.07 2016. Action regarding shifting from the present location and limiting the consent to operation to the above period needs to be taken by Department of Urban Local Bodies and HSPCB. The letters in this have been issued to ULB and the Unit for taking necessary action in this regard (Copy attached as R4)
- 6 That the unit mentioned at serial no 10 of the table 1 is existing in the name of M/s Pratham Textile. The unit is a red category unit and has already been closed by the Board. As per notification of Haryana Urban Local Bodies dated 20/7/2016, this unit needs to be shifted within two years from 20/7/2016. The letters in this have been issued to ULB and the Unit for taking necessary action in this regard (Copy attached as)
- 7 That none of the 9 operating units of the above said table no 1 (S. No. 1,2,3,4,5,6,7,8,9) has obtained permission from CGWA for extraction of ground water therefore closure action by sealing the borewell of these units shall be taken by CGWA. The letter for initiating action against these units has been issued to CGWB by Nodal agency (Copy attached as R5)
- 8 That since the complaint has been made for ground water contamination and is neither fit for consumption of human being and animals as alleged in the complaint therefore ground water sample has been collected by the team during inspection to assess the ground water quality. As per results of the ground water samples received from CGWB the ground water of the are under reference is not contaminated. Further, based on the

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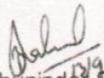
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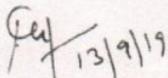
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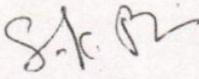
observations made by the Joint Committee, the units referred in the present matter, do not seem to contribute towards quality of ground water.

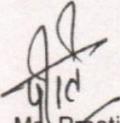
9. That Municipal Corporation, Panipat and Town Country Planning Department shall take necessary against the unit which have not taken permission to operate their unit from respective departments in accordance with law. Letters has been written to Municipal Corporation, Panipat vide letter no. HSPCB/PR/2019/1829 dated 11.09.2019 and to Town & Country Planning Department, Panipat vide letter no. HSPCB/PR/2019/1831 dated 11.09.2019 to take action against the unit mentioned in OA No. 621/2019 for not obtaining requisite permission for operation of manufacturing facility (**Copy attached as R6**).

Signed by:


Sh. Bhupinder Singh,
Regional Officer,
HSPCB, Panipat (Nodal Officer)


Dr. Narender Sharma,
Additional Director,
CPCB, Delhi


Sh. S.K. Mohinudin,
Sr Hydrologist, CGWA,
Chandigarh


Ms. Preeti, IAS,
Additional Deputy Commissioner,
Panipat